SHRI V. K KRISHNA MENON It | is for the State Government

SHRI V K DHAGE Have the Military authorities taken any measures to prevent further deaths? What steps have been taken with regard to that?

SHRI V K KRISHNA MENON I have already stated, the mess is No doubt there will be no supply from these stores and people who are affected by it have taken to hospitals officers, including senior medical officers are on the spot and there is no further step that the House could suggest that we have not taken

SHRI RAJENDRA PRATAP SINHA The Minister has stated that the police have taken samples of the food supplied to these personnel I would like to know whether the military medical men have also taken samples to submit a report to the military court of enquiry

SHRI V K KRISHNA MENON am not able to answer that question categorically now, but since senior medical officers are there, we must trust their judgment as to what has to be done in the matter and, in any case in a matter of this kind, there will be complete co-operation between the police and the other authorities

SHRI RAJENDRA PRATAP SINHA Will the hon Minister make another statement giving full ınformatıon before the Report of the court of enquiry is published? On the factual side we would like to have more information

MR CHAIRMAN When it is suitable he will make a statement We are extremely sorry for the unhappy incident, a tragedy it is

DR P C MITRA (Bihar) May know whether all this happened one day or on several days?

MR CHAIRMAN One day

THE APPROPRIATION (No 2) BILL 1958-continued

THE MINISTER OF HEALTH (SHRI D P KARMARKAR) Mr Chairman, I rise to intervene for a short time to touch upon a few points that were made relating to matters connected with health and matters connected with the Health Ministry

DLPUIN CHAIRMAN [Mr the Caair ]

My hon friend, Shri Faridul Haq Ansari made some points about conditions in the rural areas, which the States are primarily Then he said something concerned in a rather loose manner, if I may say so, about the Irwin Hospital In fact, he said that the poor patients got nothing but water if they had no money to pay In any case, Sir, that is not our information. If he has any specific complaints, any instances, I should certainly like to have them looked into through the Delhi Administration, because are we naturally interested in keeping the standards of this hospital as high as it is humanly possible

Then there were points raised about the prevalence of cholera, small-pox, etc, in Bengal, Bihar and UP have warned the State Governments and we have ourselves decided to have small expert committee about cholera and small-pox, and we have also requested the State Governments to do the needful in the matter I am sure the State Governments will take the best action that is possible for them in respect of these diseases

There were one or two points made distinguished predecessor, my Rajkumaii Armit Kaur, and I should like just briefly to allude to them One of them was about the All-India Institute of Medical Sciences She specifically drew the attention of the Government towards the All-India Institute of Medical Sciences which is in dire need of a hospital and then she said something about the composite college, a matter into which I should not like to draw myself at the

But, Sir, Governpresent moment ment are fully aware of the needs of the All-India Institute of Medical Sciences which we do want to have as a first class training institution in the country Difficulties had arisen on account of the fact that estimates as per the second Five Year Plan had risen in the meantime and, therefore, it was not possible for us to adjust within the available resources as set aside for the second Five Year Plan As a matter of fact we had originally intended to postpone the idea of a hospital but I should like to tell the House that at the instance of the All-India Institute of Medical Sciences the matter is at the present moment under consideration of the Finance Ministry in order to see whether something could not be done to start hospital connected with the All-India Institute of Medical Sciences as early In the meantime whatas possible ever is possible to be done by way of giving beds in the Safdarjang Hospital is being done. Then she said something about the medical colleges I am sorry to have to say that I disagree her observations. with one of namely, that the number of doctors is more than we need Perhaps there is no need for a State like West Bengal where there are more doctors, hon Members of this House aware that doubtless there is a dearth of doctors We are unable to find medical personnel and if we could only afford it, it is very necessary to start more medical colleges than we have been able to do in the second Five Year Plan We have been able to subsidise the starting of seven medical colleges in the various States We have told the States that cannot afford to subsidise more but .I learn that some of the States going ahead Madras, I understand, is going ahead, Andhra Pradesh going ahead in spite of the fact that we have told them that we shall not be able to spend more so far as the second Five Year Plan is concerned There is no doubt about the fact that any college that has to come into existence should have the best personnel possible. Well, there 15 dearth of teaching personnel also and

we have to evolve a solution between these conflicting things, one the dearth of personnel for teaching and the other, the need for a larger number of colleges That is a problem which has to be solved anyway and I do hope that all colleges which come into being will have as good a personnel for teaching as is possible and I understand that the State Governments do take all the possible care.

There was one observation which Rajkumari Amrit Kaur made and that was about the T B scheme afraid the information is not quite What happened was that correct there was a T B scheme for training personnel in which outside organisations like the WHO and the UNICEF proposed to participate, but we have our own difficulties One of the difficulties was that, naturally, owing to the times through which we are passing, it was difficult for the Ministry of Finance to give as large an accommodation as was necessary required something like Rs 42 or Rs 44 lakhs and though assistance was substantially to come from outside, our resources made it difficult and therefore the alternative that placed before us was that we should carve out this sum of Rs 40 lakhs from out of our own resources which we had kept apart for purposes but in other directions, meeting the menace of T B during the second Five Year Plan. I am still hoping that it might be possible for the Ministry of Finance, now that a little brighter time appears to be coming, to accommodate this scheme also because this scheme is of very great importance We shall continue with the Finance Ministry to plead who, I must say in gratitude, always been cognisant of the urgent necessities of a social service Ministry like the Health Ministry These are the points that I need really touch in respect of this debate

Thank you, Sir

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A P JAIN). Sir, but for certain observations made

[Shri A. P. Jain.] by two senior Members of the House regarding what I said in the Lok Sabha, about the ideal of self-sufficiency receding, perhaps it might not have been necessary for me to have intervened in the debate. Shri Jaspat Roy Kapoor said that I had said in the Lok Sabha that self-sufficiency in foodgrains will never be attained. Now, Sir, I never said any such thing. In fact when I read Shri Kapoor's observation I was a little surprised, and I have very carefully again gone into the report of my speech. really I was dealing with in the Lok Sabha 'was about certain paradoxical situations which had arisen the past few years despite the increased production which we have achieved. I am quoting from report of my speech. What I said was, "treating 1949-50 as the base. 1951-52 production of foodgrains was 91; 1, in 1955-56 it was 113.5, in 1956-57 it was 119.6." Then, Sir, I went on to say, "while the production in 1956-57 was almost equivalent to the peak production of 1953-54, for foodgrains, cereals and pulses it was of the order of 68.7 million tons. We had to bear

SHRI H. D. RAJAH . (Madras): 'Could you tell us the food production in terms of tons at least for the year 1957?

stresses and strains."

SHRI A P. JAIN: We have not got the final figures because the rabi crop is still being harvested. Unless we have that figure of the rabi crop, we cannot give the final figures for all foodgrains.

After making those observations, I said, "they will justify the remark which I have made that despite increased production, in an expanding economy demand increases the because of certain budgetary conditions, because of deficit financing and because of the credit policy and other policies which are outside the scope The stresses and of this Ministry. strains produced by fiscal and economic policies have their bearing on |

food". I do not really understand from where Mr. Kapoor has concluded that I have laid down a dictum for all time that India can never attain self-sufficiency in food. What I was all along stressing was that developing economy the demand increases with more production and in the early stages when the development expenditure is high, deficit financing is of a high order. difficulties arise. I was trying explain that phenomenon

JASPAT ROY KAPOOR (Uttar Pradesh): But, Sir

SHRI A. P. JAIN: Sir, if he has any questions he may ask at the end but let him not interrupt in between.

SHRI JASPAT ROY KAPOOR: I do not want to ask any question. I only want to correct a mis-statement. I only quoted his own speech, his actual words. And that is not all. The hon. Minister said that he agreed with Mr. Ashok Mehta's view

MR. DEPUTY CHAIRMAN: Order, order.

SHRI A. P. JAIN: I am not yielding and this running commentary will not help anybody. If the hon. Member had taken a little trouble through the whole of my speech, would have found that later on I said that the measures which I had stated "are at best palliatives meant to overcome short-term problems. They are not the solution of the difficulty. The real solution lies in increasing production. The other day the Prime Minister said that he was confident that he would be able to show better results than what the Foodgrains Enquiry Committee expected. I join my humble voice to that statement and I am sure that we will be able to give a better performance." Not that I was not aware that the real solution lies in producing more; in fact, I have faith and belief, based on practical experience, that the Indian capable of producing much more than what we are doing, several

Recently, one of the high authorities in the world-Dr. Kellogg -came here. He toured round country, and he has stated that the agricultural production of India capable of being increased by 300 per or so if proper conservation methods are adopted. Now, he uses conservation the words 'proper methods' in a somewhat American sense, namely, in the sense of making up deficiencies in the soil, that is, adding elements which are wanting in it, establishing water and soil relationship, working out proper manures and better seeds and all that goes under the term 'better agricultural practices'. I have no doubt that the agricultural production in India is capable of being multiplied fold or three-fold, but it requires certain conditions; it requires resources; it also requires some time. In past seven years our agricultural production has gone up by about 25 to 30 per cent. and that is by no means a mean achievement; it is yet capable of going up much higher. This reminds me of a story which Sidney, and Beatrice Webb relate in a footwell known note in their 'Soviet Communism-A New Civilisation'. A foreign visitor once went to a collective farm and he saw a farmer driving a tractor. The farmer was putting on a good pant, a good shirt and a pair of good shoes. The visitor asked him, 'well, Muzhik, you must be very happy. In the days of the Czar you had not even a pair horses; very often you had to borrow one horse from your neighbour make up a pair for ploughing your land. Now you have got all things and you are driving a tractor'. The farmer looked at him and said, 'Yes, I have got all that but I want a Now, presumably the Russian Muzhik would not attach any gious sanctity to a tie. This is what indicates the idea of a receding ideal. The man had much more than what he had in the days of the Czar, yet his needs were also increasing. So that was the idea behind it. If our wants are always static, then οf course one can say that such and such

a quantity of such and such an article would mean self-sufficiency, but in a rising economy, when the outlook is based upon increasing wants, there is this aspect of a receding ideal. production increases wants also crease. So far as we are concerned, I have no manner of doubt that India is on the safe path to progress. agricultural production is going up and it will go up and it will gain in speed and the difficulties and strains and stresses which exist in our economy today will disappear.

There were some other points also raised by Mr. Kapoor and one them was this. He referred to what he calls lack of co-ordination, and so far as that is concerned I have stated the position in the Lok Sabha. set up a co-ordination committee which is bringing about coordination between the activities the Ministry of Food and Agriculture and that of Community Development. We have also appointed a officer who goes about the States, looks into their schemes, them, advises them, looks into their difficulties and tries to solve them. We have also been holding periodical conferences with the State Ministers and with the officers of the State Governments, and I think, while one cannot say that everything desirable by way of co-ordination has been achieved, yet we have achieved quite a good deal. Even so far as the particular question of the utilisation of the irrigation potential is concerned, a team of officers of the Planning Commission and the Ministry of Food and Agriculture went round several States—it is going round other States also-to find out how this potential can be utilised. I do not deny that in the past there have been mistakes, but we are trying to rectify them and I can assure hon. Members that there is nobody who is more keen to achieve co-ordination than myself. He has also suggested that the rates of water supply are high. We have already takén up the matter with the State Governments, and in a number of States-particularly in Bihar-the

[Shri A P Jain] water rates have been reduced. In Punjab and other places that matter has been taken up and water rates have been rationalised, with the result that more and more of water is being utilised He also referred to certain schemes relating to night soil and other things Sir. that constitutes part of our major programme it has the last two been taken up during years and its results are visible

Dr Kunzru-unfortu-Sır Now. nately he is not present here-raised He asked some important questions whether we have got any scheme for agricultural production Initially we had fixed a target 10 million tons of additional production during the second Five Year Plan period but we have raised it to 15 5 millions How are we going achieve this? This is a very important question, and all that we can say is that we have worked out the targets very carefully I am glad to inform the House that so far as one of our major schemes, namely. minor irrigation works, is concerned, out of a target of an additional 9 million acres of land prescribed for the second Five Year Plan, we have achieved in the first two years 40 per cent of it, that is, 3 6 million acres We have also undertaken an active study to find out the reasons for the non-utilisation of the potential has been developed but which has not been utilised And we are achieving success in that respect. We are also improving our other schemes of irrigation Now, some additional allocation has been made for these minor irrigation schemes during the year I do not say that it is very 1957-58 substantial It was of the order of about Rs 2 5 crores, which would irrigate a little more than two lakh acres of land But at the same time it will indicate to the hon Members that we are very conscious of it The other part of the programme, namely, the seed multiplication farms is now well on the way In the first year, 1956-57 there were some initial difficulties in establishing this new

scheme, but most of those difficulties have been overcome Initially there was a provision of only Rs 500 for the purchase of an acre of land found that that was insufficient, now it has been agreed that this provision should be raised to Rs 1,500 per acre In the year 1957-58 a large number of farms have been established and the scheme is now well on the way to success Initially ıt intended that these farms would be set up over a period of five years. But then we telescoped them within the first three years, and I do believe that most of these farms would be established by the end of the third year of the Plan, that is, by the end of the current year, so that their benefits will be available to the farmer during the Second Five Year Plan

I am sorry to say that in spite all my efforts I have not been able to get a larger allocation for the import of fertilizers On more than occasion I have expressed my regret about our mability to import more of In fact, in the current fertilizers year, that is, 1958-59, I am afraid that we shall not be able to meet more than 55 per cent of the demand But then the House is too well aware of the foreign exchange difficulties Some mercy has been shown to me of late and there is a possibility of augmenting the supplies of fertilizers two sources, namely, exporting limited quota of oilcakes and obtaining in exchange fertilizers, and utilisation of third country currencies offered by T C M If these proposals materialise, as I do hope they will, we will be adding about one lakh tons of fertilizers in terms of sulphate of ammonia

Dr Kunzru has also raised certain questions about the nutritional standards which are necessary for the nation International standards for nutrition have been laid down, and we have also worked out the nutritional standards on the basis of the international standards Broadly speaking, we have come to the conclusion that the normal diet for a man

physical who does not do much labour is about 3,000 calories and in the other case, persons who are engaged in heavy manual labour, it is 3,600 calories In the case of India perhaps not so much is needed We have already increased the intake of calories We are working more on it and I hope that with the success of the Second Five Year Plan we shall have a diet containing a sufficient intake of calories, as also sufficient proteins and vitamins

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Member, Dr Gour, Another hon said something about the irrigation canals in Himachal Pradesh I regret no details about to say that I have But I will get the details from the Himachal Pradesh Administration and I will be only too glad to supply the necessary information to the hon Member.

Sir, there is nothing more that I have to add

THE MINISTER OF REHABILITA-AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA) Deputy Chairman, I am very sorry that I was not present in the House yesterday when our new friend from Bengal spoke about the rehabilitation problem I arrived from Calcutta only this morning I have, however, read his speech fully and it one or two things have through He has been highly been noticed uncharitable to the Government of West Bengal and his remarks about the Central Government have been very happy To talk of the difficulties with which the West Bengal Government is faced, more so for a gentleman who comes from that area, and minimise them or ridicule them, I personally feel is not becoming of any responsible speaker The Governmont of West Bengal, in spite of the fact that it is a truncated State and has suffered very heavily account of partition, has done its level best in tackling the problem of displaced persons from East Pakistan Of the displaced persons who have come from East Pakistan-their num-

ber is about 42 lakhs—as many as 32 lakhs are in the State of West Bengal Thirty-two lakhs out of 42 lakhs is a very big number And then take into consideration the State of West Bengal Two-thirds of it has already gone to Pakistan The density and population there is the highest the unemployment problem ıs verv The Government Bengal have been able to rehabilitate about 4 lakh families I admit that everyone of them has not been fully rehabilitated and there is something in it when the Chief Minister West Bengal says that about fifty per cent of this population, nearly about two lakh families have only partially rehabilitated, meaning thereby that they will need a further dose of rehabilitation Why do they need a further dose of rehabilitation? Why have they been partially rehabilitated, is a question which we have address ourselves Is the will lacking on the part of the Government of West Bengal? If the will was lacking they could have approached the Government of India long ago and said, 'we would not like to take any more Bengalis in West Bengal' that money has been denied to the Government of West Bengal or to my Ministry by the Government of India in spite of the serious difficulties with which they have been faced? I am prepared to say 'no' I have been working in the Ministry for over ten years now Not a single occasion has arisen in my life where the money wanted for the rehabilitation of displaced persons has been denied to this Ministry If we take money, we want to spend it We want to make We want this to rational use of it be correlated to rehabilitation And I would like to tell my young friend that if we have not been able to fully rehabilitate persons in West Bengal, it is on account of the fact that lanus are not available there

DR A N BOSE (West Bengal). Was any survey made?

SHRI MEHR CHAND KHANNA Lands are not available there If lands were available what would be the

[Shri Mehr Chand Khanna] difficulty? Who is faced with the problem of rehabilitation of displaced persons in West Bengal today? The Government of 1 PM Against whom are Bengal demonstrations held and processions taken out? The Government of West Bengal Sir, it may surprise you to learn that when this agitation was called off about a week or ten ago, statements came out in the Press, with two parties vying with other, the UCRC, a CPI organisation, and the Sara Bangla Samity under the auspices of the PSP, both taking credit that "we were the persons who led this agitation, we were the persons who led this demonstraactually fighting with each I am told everyday that the other political parties have got nothing to do with it But I would remind my hon friend-he quoted a speech or a statement made by Dr Roy this morning-let him read the statement of his own party leader which was issued about a week or ten days ago in which his party disputed the right of the UCRC, a CPI organisation, taking credit for the demonstration or the agitation that was launched in West Bengal

Shri V PRASAD RAO (Andhra What 1s UCRC? Pradesh)

SHRI MEHR CHAND KHANNA The Communist Party of India called the CPI The UC.RC under their patronage

SHRI V PRASAD RAO What is meant by patronage?

SHRI MEHR CHAND KHANNA I would be more direct and say that this is their organisation

Sir, I am saying all that because I feel unhappy about it. If the Government of West Bengal is prepared to allow 32 lakhs of displaced persons to come into their State, if Dr Roy goes to the length of issuing a statement that no displaced person will be sent out of West Bengal by force, you see that the man is sympathetic, the

It ıs a statement man is human made in the interest of rehabilitation of displaced persons But if he has not got the land, is he to produce the land? Where is he to produce land from? My young friend thinks that he has made a very new novel suggestion to rehabilitate them on the borders of Bihar Have we not heard this before? Has not this been repeated in the other House? Sir, the political implications of a suggestion of this nature

DR A N BOSE I spoke of rehabilitating them in West Bengal land on the borders of Bihar, not in Bihar land

SHRI MEHR CHAND KHANNA. My only misfortune is that I did not hear him yesterday, but would he please have a little patience listen to me now? You talk of the district or the area that has excised from Bihar and you say land from Bihar If lands are available, we will certainly find them. If lands are not available in West Bengal, then? Sir, I am prepared to say this that I spoke to the Chief Minister of West Bengal, Dr Roy, for whom have the greatest respect, only a week or ten days ago to have a fresh survey made of the land position in West Bengal, inviting even the opposition leaders to give suggestions about the particular areas that are available in West Bengal After having met the commitment of the State Government in respect of Bargadars because certain lands have to go to tenants, and if any lands can be made available, we could make use of them for the rehabilitation of displaced persons from East Pakistan

Sir, the problem is very big number of families in our camps today ir West Bengal alone is about 2,60,000, and that number is not of my making. It was stated by the hon speaker yesterday that the Ministry of Rehabilitation has no sympathy for displaced persons, that it wants to wash its hands off this problem rehabilitation Who took them

West Bengal<sup>9</sup> Who ın the camps took these unfortunate of friends the mine from East Pakistan into camps at Charbattia and Bettiah ın took them. Bihar and Orissa? We We took charge of them spending nearly Rs 10 crores a year simply on relief alone of these placed persons When in 1955 1956 nearly 6 lakhs of displaced persons came from East Pakistan, 2 lakhs went into the camps If we had no sympathy, would have kept our doors open for them? Does it show that we have no human angle to the problem? We could Partition easily barred our doors took place ten years ago The definition of a DP, Sir, is one who leaves Pakistan either on account of disturbances or fear of disturbances, and the date is on or after the 1st March I am speaking here in 1947 We took charge of those persons, having taken charge them, having increased the camp population by 300 per cent, I am today being blamed that I am heartless, that I have no sympathy those persons What did I say in Darjeeling, Sir, I said that here a Ministry dedicated to fulfil a particular job of work It is not like any permanent Ministry of the Government of India It has been brought into being on account of partition, charged with a specific work, and the work is the rehabilitation of displaced persons from either East In its very nature Pakastan Ministry cannot go on till eternity If I put a limit to the life of this Ministry-which may mean my own dehabilitation, not rehabilitation dehabilitation—what am I doing? am saying that during а period the problem of rehabilitation either in the eastern region or in the resolved western region should be What is wrong about it? Unless my hon friend has some political angle about it or some other angle, maybe, vested interest-it should be anything else than to see that the problem is resolved, within a specified period Sir, I wish to tell him not to be

carried away by slogans, not to be carried away by these demonstrations. It is very easy to organise them, those people in the camps who are fed at the expense of the Government

[THE VICE-CHAIRMAN (SHRI RAJENDRA PRATAP SINHA) IN the Chair]

Sir, it might interest you to know that, if you see the photographs published in the Bengali papers, you will always find one thing very dominant. women and children and women with babes in their arms These are generally given at the top Do you want to know the reason? My recent survey says that in spite of the fact that we are spending Rs 25 per capita per month on relief including infants and children in a camp, about 70 per cent of the camp inmates have private resources They have been able to take roots and they have got some kind of employment Another 30 per cent -I do not mean 70 per cent plus 30 per cent making it 100 per cent have their connections in Pakistan They are getting some kind of a help ' from there, maybe in the shape of rent or in the shape of property because the Evacuee Property law that applies to the Western region does not apply to the Eastern region Whether a man is in West Bengal or whether he is in Dacca, he has got the right to sell his property and salvage his assets And if my friend, Shri Bose or his relation goes to Pakistan and can bring some money from there, it solves my problem to a certain extent I refuse to be accused of one thing and that is this that the life of the displaced persons in camps is miserable Sir, I can say that But I know of instances of young men from the camp, where they have found jobs in the new industries that we have set up, having deserted from there A man has to work there Lately, we wanted some trainees and the trainees came up for examination

[Shri Mehr Chand Khanna.] my young friends in the camps gave i their papers blank because if they passed it, they would have to go for training. Sir, this is an unhappy. very unfortunate, state of affairs. I do not naturally blame him. Having lived in these camps for a number of years, possibly he cannot do rational thinking on the same basis as anybody else. How would it suit him and his other friends in West Bengal if I were to tell him, "Let us give a definite period to an inmate of a camp and tell him, here we will give you six or eight months or one year; formulate your own schemes; send them to me." If the statement of Dr. Roy that nobody is to be sent out of West Bengal by force suits him, let him also accept the statement when he says that no lands are available in West Bengal. Let us forget the statement of Dr. Roy for a minute or two. Let him-he is a young mansuggest to me any particular areas that are available in West Bengal. It is no use telling me, "Go to the districts of Purulia, Birbhum and Bankura" and all that. Tell me. "Here are specific areas-areas of good land which can be cultivated, 100 200 or 300 acres." I promise him that every area will be properly examined and if land can be found in West Bengal, why should I go, Sir, to Bihar? Why should I go to any other State and request the Chief Minister of that State to take my Bengali friends from West Bengal? I ask him. I request him, to please let me know the various possible areas which, in his view, are available for the rehabilitation of displaced persons.

Sir, neither a refugee will come forward and formulate a scheme for his own rehabilitation nor will any party come forward and suggest specific areas to me and if I, on the other hand, take the initiative in my own hands and formulate schemes for their rehabilitation in any other State, I am sorry to say that an agitation is launched and launched by interested parties with a view to creating a cer-

tain amount of tension and chaos. That, I can say without any hesitation, will not help the refugee cause.

Sir, only a few days ago, there was an article in the Statesman. The Statesman of Calcutta has been very critical of the work of the Ministry, myself as well as the Government of West Bengal. It was a very illuminating article. When these people were taken to jail, both these parties-the opposition parties in West Bengalwere vying with each other to shove them into the gates of prisons. the moment the prison doors were opened, there was not a single person from any party to take charge of those unfortunate people. There were ladies and children. They did not know where to go. Who took charge of them? It was the accursed Government of India and the accursed Rehabilitation Minister. If I was vindictive, if I had no human sympathy for these unfortunate people—I know they are being exploited; it is not only their fault-I could have closed the doors of my camp against them. I could have passed orders that during the period that they were agitating in Calcutta and were absent from the camps, their 'doles should be cut. But no such orders had been passed.

One more point. I feel I must clarify the position. It is about Danda-karanya. I issued a very comprehensive pamphlet. That pamphlet has been circulated to all Members of Parliament.

SHRI H. P. SAKSENA (Uttar Pradesh): We have read it.

SHRI MEHR CHAND KHANNA: Sir, you have read it with a different angle.

SHRI H. P. SAKSENA: With advantage.

Shri MEHR CHAND KHANNA: But my friend has read it with different speciacles.

He is not for that scheme What is the purpose of that scheme? I must make very clear the purpose of that scheme It is a development scheme with two different objects in view One is the rehabilitation of displaced persons from East Pakistan and the other is promotion of the interests of local population there, especially, the tribals This is not a scheme, as stated by him, by which I am trying to create a 'new Bengal there' There is no such intention Here is the scheme, the areas lie in three States. Andhra Pradesh. Madhya Pradesh and Orissa We are not operating in Andhra Pradesh start with We are only going operate in Madhya Pradesh and Orissa And if I operate there, Sir, it would be with the consent and the concurrence of the two State Governments We are not going to those areas from the jurisdiction of those two States and take them over We will take those areas over development only and that will be with the co-operation and the concurrence and the approval of the State Governments concerned I am grateful to them for having agreed to take our unfortunate brothers from East Pakistan into those States So, this question of creation of a 'new Bengal' and telling the Governments of Orissa and Madhya Pradesh that if you take the Bengalis there, you are going to lose that area tomorrow is no good I will beg of him I am a little older in years than him I need not tell him that I am a displaced person myself and I know what the pangs of suffering and pain of the displaced persons are. "Please for God's sake," I beg of him, Sir, through you and the House, "do not create this political problem for me If you must create it in West Bengal, do it by all means, I canont stop you There, the State Government will look after itself But do not create this political problem by telling the Government of Bihar that, if you take the refugees on your border line tomorrow, there will be further infiltration and this area possibly will go to West Bengal or by taking refugees to Madhya

Pradesh and Orissa and by creating a zone for the rehabilitation of displaced persons there this area going to become a sort of 'new Bangal', and it would be under the jurisdiction of the Government of West Bengal" I will seek the co-operation of the Government of West Bengal at each step, because if the refugees are to be taken there and rehabilitated, that can only be done with the cooperation of the Government of West Bengal, and they have been giving me hundred per cent co-operation these years in spite of the difficulties But this area, either in Orissa or in Madhya Pradesh, cannot be placed administratively under the jurisdiction of the Government of West Bengal

One thing more I must tell him, and that is this that the money that we are going to spend on the Dandakaranya scheme will not be to the detriment of the allocations are being made for the rehabilitation of displaced persons in the zone It is entirely a separate budget The budget for the eastern zone is Rs 20 crores and Rs 3 crores is separately shown for the Dandakaranya development project It is entirely separate money And if it were not an integrated scheme, how could I talk of the tribals there? They cannot come under my jurisdiction under the control of my Ministry They will possibly be dealt with by the Ministry of Home Affairs So it is entirely a separate budget money is being given to me by the Government of India and we going to utilise it there. It is generally said as an argument that we should scrap the whole Dandakaranya scheme and all the money that going to be utilised for the development of that project should be diverted to West Bengal There is no dearth of funds Sir, if even a part of what the hon Member has stated is correct, that the money previously spent has been mis-spent I will see that the money is properly spent now I will

[Shri Mehr Chand Khanna] also see that if I am going to sanction the Byananama scheme, the land must be good, the title must be clear and the middle man who has been having a good time up till now is completely eliminated

As regards the industries too, Sir, we have set up a large number of industries Those industries which require a capital of about Rs lakhs, Sir, cannot be set up in a day or two or even perhaps in a year or two But a very large number of small-scale industries, training centres and production centres have been set up My only regret 15 that I do not get the right type of persons coming to me for training But there is one thing, Sir, that must be noted, and that is this We have taken a definite decision that the problem of the camp population will be given the highest priority If any housing schemes are to be sanctioned if any land schemes are to be sanctioned, if any training schemes are to sanctioned and if any ındustrıal schemes are to be sanctioned, we will give the highest priority to the inmates of the camps, and there, Sir, I hope that I will have the co-operation and the support of my hon friend opposite Thank you, Sir

श्री रामधारी सिंह दिनकर (बिहार) श्रीमन उपसभाध्यक्ष महोदय. सभा मे श्रमजीवो पत्रकारो की समस्या पर एक भाषण हुन्रा। मै सभा मे नही था. लेकिन यह सवाद सुन कर मैने वह पूरा भाषण ग्राज पढा है ग्रीर दुख के साथ कहना पडता है कि वह भाषण अखबारी उद्योगपतियों के वकील का भाषण है। जैसा केस, जैसा मुकदमा, उद्योगपितयो उससे कही साफ मकदमा श्रमजीवी पत्रकारो का है, शिव राव ने श्रमजीवी पत्रकारों के मुकदमें को छिपा दिया। आज वे इस सभा में हैं नही--उनकी सेवा में मै एक निवेदन करने बाला था।

रह रह कर दिल में यह बात उठती है कि श्रपना देश क्या साम्यवादी होने वाला है या समाजवादी होने बाला है। श्रब तक ज्योतिष ऐसा पक्का नही कोई निकला जो हमको भरोसा दिला दे कि हम क्या होने जा रहे हैं। लेकिन एक बात सत्य है कि हम ग्रमेरिका श्रौर रूस, इनमें से किसी ग्रार वाले है--हमारी राह ग्रमेरिका ग्रौर हस क बीच होकर निकल रही है। इसलिए, जो सरकार इस देश में कायम है उसका धर्म है कि उस राह पर श्रचल होकर खडी रहे। जादाहिन के लोग है उनका भी धर्म है कि अपनी जगह से उठकर चले तो जरा बीच की ग्रोर ग्रारे जो बायी तरफ के लोग हैं उनका भी धर्म है कि बीच की म्रोर चले, क्यों कि यह मार्ग बहुत ही प्रशस्त मार्ग बनने वाला है स्रौर भारत के इतिहास के अनुकल यह मार्ग होगा।

मेरा खयाल है कि श्रमजीवी पत्रकारों सबध में भारत सरकार ने जो नीति ग्रपनानी है वह नीति इसी मध्यम वर्ग मार्ग की नीति है । किन्तु, श्री शिव राव साहब ने इतनी भी उदारता नही दिखलाई कि उस मध्यम की नीति को समझे। मुझे ग्राश्चर्य हुग्रा देखकर । उनका भाषण अग्रेजी में है, मैं हिन्दी में उद्धरण रहा हू । उन्होने कहा, सारा फसाद इसीलिए बरपा हुम्रा है कि पत्रकारिता उद्योग मान निया को हमने पत्रो को उद्योग मानने के कारण हमे वींकग जर्नलिस्ट्स बखेडा बढा, बनाना पडा । कानून बनाने का कानुन से पत्रो की स्वाधीनता में हस्तक्षेप हुआ। कुछ ऐसी बात लगती है कि यह बहुत फास में राज्य-क्रांति इसलिए हुई कि धरती पर श्रादम का जन्म हुन्ना था, अथवा, यह भी कह सकते है कि भारत

में सारा फसाद इसलिए बरना हुआ कि भारत को हमने एक राष्ट्र माना, अंग्रेजो से युद्ध हुआ, अग्रेज भागे, इतना सत्याग्रह हुआ, इतनी बरबादी हुई । फालत बाते हैं । जब सच्ची दलील मुह मे नहीं आती तब लोग ऐसी बाते करते हैं ।

जर्नलिज्म इडस्ट्री कैसे बनी यह मै श्रागे बताऊगा । फिर, वही बात श्रा जाती है जो शुरू से कही जा रही है जो पत्रो का उद्योग चल रहा है उस उद्योग में सरकार को हस्तक्षेप करना चाहिए या नही ? हस्तक्षेप वहा होता है जहा एक वर्ग दबा हम्रा होता है। अन्धे आदमी भी देख रहे हैं कि देश की अलबारी दुनिया में जो कमजोरी यह है कि जो कम वेतन **पा**ने वाले पत्रकार है उनकी न इज्ज़त है अपीर जीवन निर्वाह करना उनके लिये कठिन हो रहा है । दूसरी स्रोर, एक दूसरे पक्ष से देखिए । देश में जितने श्रखबार पहुचते है, सर्कुलेट होते है, उनमे शायद ५० प्रतिशत से अधिक सर्कलेशन दस व्यक्तियों के हाथ में हैं। परिणाम क्या होता है ? परिणाम इसका यह होता है कि दस आदिमियों की रुचि सारे देश पर लादी जाती है, दम ग्रादिमयो को जो समाचार पसन्द होते है वे समाचार अधिक फैलाये जाते है, दस ग्रादिमयो के जो विचार है वे विचार देश में ग्रधिक फैलाये जाते हैं। स्रीर, ये दम व्यक्ति कौन है ? ये दस व्यक्ति वे है जो समाज-वादी समाज के मित्र नहीं है जिनकों समाजवादी पद्धति पसद नही है। इसलिए, इन दस व्यक्तियो के ग्रधिकाश के कारण देश ग्राधिपत्य अस्तबार आज देश की प्रगति में बाधक हो रहे है । इसलिए, यह स्पष्ट कार्य का कि वह पत्र के उद्योग मे है सरकार हाथ डाले, हस्तक्षेप करे श्रोर वहा जो अन्याय हो रहा. है उसको रोके, श्रौर देश में जो विभिन्न मत दबे हुए हैं उन , मतो को ऊपर आने दे। तभी प्रजा-सत्ता पूरी होगी।

ग्रब मैं एक बात श्रापको बताऊ । प्रोफेशन से इडस्ट्री की श्रोर शिफ्ट कैसे हुग्रा—ये पत्र पत्रकारिता से बदल कर उद्योग कैसे हो गए ? उद्योग वहा माना जाता है जहा रुपये बहुत होते हैं, जहा मुनाफा बहुत होता है।

शिव राज साहब ने अपने भाषण मे उन दिनों की याद दिलाई है जब समाचार-पत्रो के सम्पादक लोकमान्य तिलक थे, मुरेन्द्रनाथ बनर्जी थे श्रीमती एनी बेमंट ग्रपने एक पत्र में स्वय भी पत्रकार थी। बात सारी ठीक है। इस तरह से सभी बडे लोग, गाधी जी स्वय, पत्रकार थे। लेकिन, यह मालुम है इन पत्रो के पास पूजी भी थी ? ब्रौर यह कौन नहीं जानता कि ये पत्र कभी मकान में निकलते थे, कभी अरहर और ऊख के खेत में निकलते थे, ग्रौर जब श्ररहर श्रौर ऊख के खेत में छिप कर रोनि शो मे छापे जाते थे तो उनकी स्रौर इज्ज़त बढ जाती थी । अगर वह बात रह जाय तो प्रक्त ही नही है---त्यागियो की जमात है, भ्रौर कूछ नही है। लेकिन, त्याग की शिक्षा उनके लिए नहीं दी जाती है जिनके पास रुपये ग्रधिक है, त्याग की शिक्षा उनको दी जाती है जिनको पैसा कम मिलता है। कहा जाता है, कम पैसा अगर पाओगे तो परलोक सुधरेगा देश मे यश मिलेगा । "हमारे कृतः को एयरकडीशन मे चलने दो।" हमारे लिए यहा ग्राराम की भी सुविधाए क्यों गिनाये--किसी को लग जाय कि मुझ पर कह रहा है। लेकिन, सारा देश जानता है कि पत्र उद्योग मे भी एक तरफ धन का ग्रबार लगा हुन्ना है, दूसरी तरफ ग्रखबार वाले मरे जा रहे हैं। मै कहता ह कि श्रवबार मे काम करन वाले

श्री रामधारी सिट दिनकर] पत्रकारो को भृषो मारना भी वंसा हो गुनाह ह जैसा कि देश के फाज के ख्राद[सयो का भवा मारा जाय । देश क फोज के आदिमियों को खाना दो, जिसने वह समय पर देश को रक्षा कर सके । इसलिए चावव्यक है कि पत्रकारो को जोने को सुविधा दा कि वह, वह माहोल नैयार कर सक जिसमे कि सब लोग जी सके इमलिए, शिव राव साहब का सिर्फ मालिको का ही हित नही देखना या उनका यह भी देखना था कि इस चक्की के नीचे कितने लाग पिसे जा रहे हैं।

दूसरी बात उन्होंने यह कही--उसको भी मुन कर मुत्रे हमो ग्राती है--एक सुझाव उन्होंने दिया है कि न्यज पेपर्स का दायित्व इकार्मेशन और ब्राडकास्टिग मिनिस्ट्रो से निकाल कर गृह मन्त्रालय में दे दिया जाय। पता नहीं किस भाव से उन्होंने यह कहा है। श्चारेजो के समय ग्रम्बबारो का नियन्त्रण गृह मन्त्रालय से हुग्रा करता था । मैक्सवेल जब गह मन्त्रो थे, सबसे पहले उन्होने प्रेस एडवाइजरी कमेटी बनायी थी श्रोर प्रेस एडवाइजरी कमेटी पत्रकारिता के इतिहास मे कलक स्वरूप ग्राई क्योंकि प्रेस एडवाइजरी कमेटी बनने के बाद पत्रों की स्वाधीनता में दस्तन्दाजी पड़ी । जो सम्पादक बड़े देशभक्त थे उन लोगों का विज्ञापन लेकर के इस बात के लिए समझौता करना पड़ा कि हम युद्ध का ग्रच्छा प्रचार करेगे, जा काग्रेस ग्रान्दोलन कर रही है उसकी भी थोडी उपेक्षा करेंगे। यह समझौता था जो ग्रखबार वाली ने मैक्सवेल के साथ किया था । तब सरदार पटल ग्राए. स्वायीन भारत की सरकार बनने पर । जो परम्परा पहले से थी कि गृह मन्त्रालय में यह चीज थी, ग्रौर उस मन्त्रालय के वे मत्री हुए श्रौर जब उनके हाथ में यह चीज श्रा गई तब उन्होंने इस दोप को तूरन्त देखा और प्रेस एडवाइजरी कमेटी तोड दी स्रोर यह कहा कि होम मिनिस्ट्री में, गट मन्त्रालय में इस चीज को नहीं रहना चाहिए, गृह मन्त्रालय

नो लॉ एण्ड ग्रॉडर के कण्टोल के लिए है. इससे ग्रविक स्वतन्त्र स्थान में ग्रखवार वाली को भेजा । इमलिए, एक ग्रलग मिनिस्ट्रो---इकार्मेशन और बाडकास्टिग--को यह चीज दे दो गई।

ग्रव शिव राज साहब कहते हैं. ग्रभी जो मिनिस्टर है वह हिटलर और मुसोलिनी है। डा० केसकर कही है कि नहीं ? उनका शरोर ता बिल्कुल हल्का हल्का है, हिटलर मसोलिनी नाम से भी वे दहल जायेगे। लकिन स्राप गाली देने के लिए हिटलर या ममोलिनी चाह जा कह दे, मगर हिटलर यदि डा० केसकर होते तो शिव राव साहब घर कैसे पहचते ? वे बाहर न पकड लिये गये होते ? स्रभी तो वे दूसरी जगह बैठे होते।

श्रब एक दूसरी जगह की बात सुनाता ह । ऐसे ही हमारे पटने में बहुत बड़े वकील है देश भर में बहुत विख्यात है, उन्होंने एक बार सिविल लिबर्टीज काफ्रोस में जाकर कह दिया कि इस देश में तो हिटलर ग्रौर मसोलिनी का राज है। उनसे मेरी भेट हई तो मैंने कहा वकील साहब, बताइए कि यदि हिटलर श्रौर मुसोलिनी का राज होता तो स्राप लखनऊ से पटने कैसे पहचते आप तो वहा से तशरीफ दूसरी जगह ले गये होते । लेकिन, मै कहता ह, पन्त जी श्रौर केसकर मे यह चनाव क्यों ? पन्त जी के सामने आ जायेगा तो आजादी ज्यादा बढ जायेगी केसकर के सामने श्रा जायगा तो स्राजादी घट जायगी <sup>२</sup> ये केसकर क्या दो मन ग्रार पन्त जी ग्राध मन है ? यह बात भी समझ में नहीं ग्राती है। पन्त जी गह मन्त्री है, पन्त जी देश के बहत बडे नेता है. उनके सामने जाने पर भी थोड़ा सा ग्रदब में रहना पडता है। तो मेरी समझ मे यह बात नही ग्राई। शिवराव जी समझते है कि चक्टि सरकार ने एक नीति ग्रस्तियार की है कि वर्किंग जर्नेलिस्ट्स की विपत्ति में कुछ कमी करेगे इसलिये ये समझते है कि यहा से गोटी उठा कर दूसरी जगह लेचले।

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योर याद दिलाऊ कि अगर शिव राव जा को उम्मोद ह कि पन्त जी मेक्स-वेल सा काम करेग ना वह उम्मीद ही गलत है। जब दिल्ली में प्रेस कमीशन न बना ,या उप समय पन्त जा न लपतऊ मे प्रेम उक्वायरी कमेटी बनायी थी ग्रौर उस कमेटी ने जितनी सिफारिशे की उनसे ग्राधी सिकारियो प्रस कमोशन ने को उ--- ग्राधिक रेडीकल थी इस प्रेस कमोशन को सिफारिशो से। ता क्या वह कम क्रान्तिकारी कमेटी रही। इसलिए में समझता ह कि ये सारी बाते करके मिनिस्टरो के प्रति ग्रथद्वा उत्पन्न करना यह बात बजर्ग सेम्बर को शोभा नहीं देती हैं।

एक अप बात है। वे कहते है अगर श्रार्थिक सहायता दी जाउगी तो श्राजादी जाती रहेगी । शायद यह ग्राधिक सहायता इस रूप मे ग्राती है कि प्राइस पेज शिड्युल मे जो कानुन की सारी शर्ने ग्रा रही है तो म्पया घटाने से कुछ सबिमडी दी जाय जिसमे ग्रच्छे पत्र छप सकेंगे, नहीं तो अच्छे पत्र कहते है कि हम अपने को बन्द कर देगे । जरा मोचना चाहिये कि जिन दिनो यह जर्नेलिजा बदल कर इडस्ट्री हम्रा--युद्ध के दिनों मे--जब स्राल इडिया न्युज पेपर एडीटर्म कान्फ्रेम बनी ग्रौर उसके साथ मैक्सवेल का समझौता हम्रा, श्रीर एडवर्टाइज-मेन्ट्स ग्रौर रुपया ग्रौर सहायता, सारी चीजे हुई, बल्कि ऐसी शर्ते हुई कि भ्रब नए पत्र नहीं निकलेंगे । उन दिगों नए पत्र नहीं निकले मोर उस समय, मुझे याद है, श्री शिव राव नामक एक सज्जन दिल्ली मे रहते थे, जो सम्पादक भी थे और उसके सभापति भी थे। तो ये मारी बाने चली। तब ग्राजादी का अपहरण नहीं हुआ, स्वतन्त्रता का अपहरण नहीं हुम्रा, स्वतन्त्रता का ग्रपहरण ग्रब हो रहा है जबिक हर ग्रादमी को यह ग्रस्तियार है कि जिस गवर्नमेट को चाहे दो थ पड लगा दे और । जब से लगा है यह कानुन तब से मैं क्या कह, किसी भ्रखबार ने पहले से कम

गानिया दी है सरकार को ? यह तो फालत वात है यह कहना कि हम एडवर्टाटजमेट देगे तो वह खरीदा जायगा, उसकी स्राजादी चली जारगी । मैं इस बात में तनिक भी विश्वास नही करता।

एक बात उन्होंने और कही है। जितना क्रोध उन्होने डा० केंसकर पर निकाला है उससे मालुम होता है कि डा० केसकर न होते तो प्रेस कमीशन न बनता, तब वर्किंग जर्नेलिस्टम ऐक्ट नही बनता, तब मालिको को कुछ तकलीफ नही होती । लेकिन, सच बात तो यह है कि प्रेस कमीशन बनने के पहले उसका पूर्वाभास राष्ट्रपति जी ने पहली बार सम्मिलित सत्र में ग्रपने वार्षिक ग्रीभ-भाषण में दिया था. उसी ग्रभिभाषण में इसका सकेत था। फिर प्रधान मन्त्री ने भाषण दिया, श्रौर मन्त्रिमण्डल ही नहीं, सारी ससद प्रेस कमीशन की रिपार्ट को स्वीकार कर चुकी है। ऐमी हालत में एक ग्रादमी के ग्रागे नारियल फोड करके सार दोष उस पर डालना, इसको मै कूछ उचित नही समझता हु।

एक ग्रौर बात है। चुकि इंफॉर्मेशन मे जो काम होता है, कभी कभी हमको कई कमेटियो में उसको देखने का मौका लगा है, इसलिए मैं इस सम्बन्ध में कुछ कहना चाहता ह । उन्होने एक श्रारोप लगाया है मत्रालय पर कि जर्नेलिज्म में सरकार के ग्रवीन पब्लिक से टर की विद्धि हो रही है स्रीर प्राइवेट सेक्टर घट रहा है। मैं सोच कर रह जाता ह कि जो देश के बड़े ग्रखबार है, उनकी टक्कर के अवदार सरकार के है या नही<sup>?</sup> कहना पडता है, नही है। पब्लिकेशन डिवीजन मे जितने मैगजीन्स, पत्र म्रादि पहले से निकलते थे उनमे एक की भी वृद्धि नहीं हुई है। हा, एक बात है। ग्रलग ग्रजग मिनिस्ट्रीज ग्रपने ग्रलग ग्रलग पत्र निकाल रही है। तो वे क्यो निकाल रही है ? मिनिस्ट्रीज को अपनी अपनी श्रावज्यकता महसूम होती है श्रौर इमलिए

श्री रामधारी सिंह दिनकरी निकालते है या नही निकालते है इसकी जिम्मेदारी वही के लोगो पर है, उस मिनिस्टी में काम करने वालो पर है। वे ग्रावश्यकता महसूस करते है तब फाइनेस मिनिस्ट्री उनकी स्कीम को मानती है। तब जाकर वेपत्र निकालते है। उनमें से कोई रुक जाय, फाइनेस की कमेटी बने, वह उसको देखे और रोक दे. इसे मै नहीं कहता । लेकिन, मै एक मौलिक बात कहता हू कि ये पत्र ग्रास्त्रिर नि ते है इसलिए कि दूसरे लोग नहीं निकाल सकते। श्रव 'जर्नल ग्रःफ ट्रेड एण्ड इडस्ट्री' भारत के प्रकाशक क्यो निकाले ? इसी प्रकार 'कुरुक्षेत्र' 'योजना' मे कम्युनिटी प्रोजैक्ट के ग्रन्तर्गत जो काम हो रहा है उसको बाहर के ग्रखबार वाले, बाहर के प्रकाशक और पत्र क्यो निकाले? लेकिन वे पत्र जरूरी है और इतने से ही गैर जरूरी नहीं हो जाते हैं कि 'हमको तो पसन्द नहीं है। मच्ची बात तो यह है कि 'ट्रेड एण्ड इण्डस्ट्री का जो जर्नल है वह मेरे घर मे ब्राता है, मै तो उसे कभी नहीं पढता, लेकिन मेरे इंडस्ट्रियलिस्ट मित्र मेरे घर से एक एक प्रति ले जाते है। वे कहते है 'तुम न पढ़ो तो हमे भेज दिया करा, क्योंकि हम इसका एक एक पन्ना चाट जाते हैं।' इसी प्रकार 'क्रुरुक्षेत्र' के भी पाठक मैने देखे है। यद्यपि "कुरुक्षेत्र" भी मैं नहीं पढता ह लेकिन हो सकता है, "श्राजकल" जिनको पसन्द है --ग्रीर "ग्राजकल" मै भी मेम से पढता हू, उसको मैं ह नहीं बहुत सारे लोग पढते हैं । इमलिए इन मारी बातो से मुझे दुख हम्रा भ्रौर मैंने समझा कि सभा के सामने इसके दूसरे पक्ष की बाते भी ग्रा जानी चाहिये, क्योंकि वर्कग जर्नेलिस्ट्म का जब तक उद्धार नहीं होगा, ग्राप एक गृत्थी में पड़े रहेगे। इनको खा, पीकर काम करने लायक बना दीजिए जिससे देश के हर काम मे श्रासानी पैदा हो जायेगी।

श्रगर पाच मिनट का समय श्रौर दे दे नाएक बात श्रौर कह दू<sup>?</sup> उप सभाध्यक्ष (श्री राजेन्द्र प्रताप सिंह) जितनी जल्द हो खत्म करने की कोशिश्र करे।

भारामधार सह दिनकर कल की मभा मे कुज्रू माहब ने शिक्षा मत्रालय पर कई बाते कही, जो विचारणीय है । कूजरू साहब तो निस्वार्थ, निर्मल पुरुष, देश क कल्याण की कामना करने वाले हैं। उनकी बातो से विरोध किसको हो सकता है ? लेकिन एक बात पर ज्यादा जोर देने वालो में ज्यादा नाम उन्ही का देख रहा हु, इसलिए उसका दुसरा पक्ष भी कह देना चाहता हू। मेकंडरी एजुकेशन क बारे में बोलते बोलते उन्होंने कहा, अभेजी की शिक्षा बहुत कमजोर हो रही है। यु० पी० में उनको यह भी पता लगा कि मातुभाषा में भी लडक कमज़ोर हो रहे है। अगर इसको इस रूप मे देखिये कि शिक्षा की पद्धति कमज़ोर हो रही है जिस त कई कारण है, शिक्षक कम है, लडक अधिक है, योग्य शिक्षक नहीं है, योग्य शिक्षकों को पैसा नही दिया जाता है, महगाई का सुमय है, सब लोग ग्रसन्तुष्ट है, तो दूसरी बात है, लेकिन बार बार देश क कान मे यह तूरही बजाई जाये कि अग्रेजी खराब हो रही है, मिट जाओंगे, श्रयंजी खराब हो रही है, भिट जाश्रोगे, तो मै एक बात कहना चाहता हू कि अप्रेजी क खराब होने से क्यो मिट जायेंगे ? मैं तो एशिया और यूरोप दोनो महाद्वीपो मे घूम कर स्राया ह । क्या किसी देश व लोग ठीक से भ्रग्नेजी बोलते है ? चीन मे 'ही कौमित्स मिस्तेक्स' ( He commits mistake ) जैसी बात वैसे बोल देगे। फास में भी ऐसा ही बालते है। पोलैण्ड में इटरनेशनल कान्फ्रेन्स हुई श्री भ्रौर वहा भी ऐसा ही बोलते हैं। स्रग्रेजी जो करेक्टली बोल सकते है ऐसे लोग तो सारी द्विया मे कम है, ले कन अग्रेजी जो समझ ले, ऐसे लोग बहुत है। ऋपने यहा मौलाना श्राजाय श्रग्नजी की बड़ी से बड़ी किताबे पढते थे, लेकिन श्रग्रेजी में न तो लिख सकते 🖣 भीर न बोल सकते थै। इसलिए हम लोग इस

निष्कर्ष पर श्रा गये है कि अग्रेजी की एक श्राय पूरी हो गई, उसको ब्रह्मा भी श्रव फिर नही लिख सकते। रोने वाले प्रपने ग्रास् बन्बाद कर रहे हैं। उसकी दूसरी श्रायु शुरू हो रही है। as a l guage of comprehens on. श्रग्रेजी तो as a language of comprehancion बहुत लोगो को सीखनी है ग्रौर ग्राज से ग्रधिक लोगो को सीखनी है। ग्रग्रेजी से ज्ञान ग्रहण करके श्रपनी भाषा में उनको काम करना है। इसके सिवाय ग्रगर यह रोते रहिये कि टेढी ग्रग्रेजी हो. स्रॉक्सफोर्ड का प्रोनसियेशन हो, तो यह फ़ालतू बात है। दिल्ली आकर बडी निराशा होती है कि कहा पहुच गये। गावो मे आग लगी हुई है। मैले कुचैले बच्चे घूम रहे है, ऋशिक्षा के अधकार में घूम रहे है, वहा स्कूल नहीं है, श्रौर यहा दिन रात पब्लिक स्कूल की दुहाई दी जाती है। मै कहता हू कि दहाई देते रहिये, लेकिन ग्रगर ग्राप ठीक से न सूधरे, शहरों से ग्रपने मन को हटा कर गावों की ग्रोर न ले गये, तो गावी के लोग ग्रायेगे ग्रौर हम लोगों को पार्लियामेंट से मार कर निकान देगे। यह होने वाला है इस देश मे। जिसको ' न दिखाई पंडता हो वह यह बोला करे।

एक बात ग्रौर है। ग्रच्छी ग्रग्नेजी के लिए इतना रोना इसलिए है कि सरकारी स्राफिसर बढिया नोट लिखेगे। मैं पूछता ह*ि*क अच्छा राज चलाने अ लिए क्या अच्छी भाषा लिखना ग्रावस्यक है ? व्या शिवाजा बहत भ्रच्छी भाषा लिखते थे, शेरशाह बहुत भ्रच्छो भाषा लिखता था, ग्रकवर बहत प्रच्छी भाषा लिखता था ? श्रौर रफी साहब नाट नही लिखते थे, टेलीफोन पर राज करते थे। जिन को राज करना नही स्राता है, वही लम्बी लम्बी चीजे लिखते स्मीर उसमें 'परहैप्स' की भरमार होती है। भ्राज सरकारी भ्रॉफिसर का एक धर्म है कि सुबह सूर्य नारायण से प्रार्थना करे, सेकेटेरि-यट मे जाने क पहले--मै १८ वर्ष नौकरी मे था इसलिए मेरा थोडा ग्रन्भव है--कि हे भगवान, स्राज ऐसा शुभ दिन करो कि कोई जवाबदेही मेरे ऊपर न श्राये श्रीर एक फाइन भी डिसपोज न हो । इसलिए ग्रग्नेजी भाषा का उपयोग किया जाता है । मारवाडियो को देखिये, वे लाल बही पर लिख कर चार-चार करोड का लाभ करते है ग्रौर न उनके यहा सेकेटेरियेट है श्रौर न कुछ है। दिमाग से राज होता है, चरित्र से राज होता है। जब तक इस चक्कर में हम पड़े हैं कि ग्रच्छी भाषा लिख कर ग्रच्छा राज चलायेगे. तब मूदडा काड होता रहेगा।

SHRI V PRASAD RAO Mr Vice Chairman, tempted though I am very much by the anti-left charges made by the hon Shri Khanna, accompanied of course with histrionic skill, I am going to confine myself mainly the Demands of the Defence Ministry. But I would like to clear one two distortions that were made hv the Rehabilitation Minister made out as though we had suggested ourselves that a lot of land is available in Bankura, Tripura and other districts which the Rehabilitation Ministry has not utilised. That is not correct From our side the suggestion has been made that if the money is properly spent a lot of land could be reclaimed from these districts That is one thing The other one relates to the Dandakaranya scheme Ιt suggested as though it is we who had suggested that this Dandakaranya is going to become a new Sonar Bangla. In fact it has been suggested by the hon Members there, it is the Government which is indulging in this propaganda It is not the Opposition or the left side or the Communist Party or the Praja Socialist Party that has stated it Sir, I leave it at that and now I come to the demands of the Ministry of Defence

Sir, it is not our complaint or our quarrel that a lot of money has been spent on matters of defence But the question is whether our defence is being really strengthened and whether the strength of our defence is really commensurate with the money we are spending on it It is of course clear that year by year we are spending more and more on defence

[Shri V. Prasad Rao.] certainly understand that there is reasons for it, that imperialists are certainly arming our neighbour that they use them as cat's paw to stifle our policies, especially our foreign policy. So our quarrel is not that we are spending more. But the question Are we spending it rightly? Do our extra spendings effectively contribute to the increased defence our country? We want to examine the matter from that point of view. But it is our sad experience whenever matters connected with defence are brought in here, a sort of mystery, a sort of secrecy is brought in and it is shrouded in it. criticism is levelled whenever any against the Defence Ministry, I don't think a proper reply is given even to a simple question; questions ofpublic security and other matters are To cite only a small brought in. example, yesterday we had asked of Defence Minister how our Deputy much progress is being made as far as self-sufficiency of our ordnance stores is concerned. It is given even in the Defence Services accounts, how much we are spending in foreign countries, especially in England, in the purchase of defence stores. has been recommended by the Estimate Committee in their report that we must have our own ordnance industry and in this respect we must be self-sufficient. It is a simple question of percentage and the reply could have been given in so per cent and so on. But even then the Defence Ministry was not prepared to give that information. If really progress is made, then I am tempted to ask the question: is it that we are spending increasing amounts in the purchase of stores from other countries?

When we had established ordnance industries, which at least in part are fulfilling our needs, how are we forced to purchase more and more stores from the U.K. instead of less and less stores? I shall quote figures given by the Defence Ministry itself.

1953-54, we spent Rs. 19:13 crores in U. K. In 1954-55 it was Rs.19 36 crores; in 1955-56, it was Rs. 20:81 crores; in 1956-57 it was Rs. 28:66 crores; in 1957-58 it was Rs. 70:3 crores and in 1958-59 this rose to Rs. 71.28 crores. Are we not legitimate in asking, Sir, this question that, if we are having more ordnance factories, if we are increasing our defenceproduction, how is it that we have tospend more instead of less in foreign countries for procuring our stores? I do not for a moment suggest that wecan be self-sufficient overnight as far as these stores are concerned. I perfectly agree that there is necessity to purchase some of the materials that we are not producing here, but our quarrel is how, in spite of the best efforts, we have still to depend more and more on other countries? There has been practically no increase as far as the defence capital outlay is concerned. In 1956-57, a sum of Rs. 22.36 lakhs was spent on capital outlay, and in 1958-59, the budget estimates are for sum а Rs. 26,93,00,000. How is it then that in spite of the tall talk that is going on about our making every effort to become self-sufficient we are not allocating more funds for capital outlay? Instead, we are spending more more money in importing defence stores.

The next point I want to raise is why we are spending all this amount only in the U.K. We want to be satisfied that every reasonable effort being made to procure these stores from other countries We also. want be to assured that after making everv effort possible we find it more convenient. more suitable to procure these stores from the U. K. The charge that was levelled against the Defence Ministry was that even though some of the materials were offered by other countries on cheaper terms, on much more convenient terms to us, they were refused; instead, we are taking all these stores only from the U. K. and from no other country. I perfectly

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understand that there should be continuity in the purchase of these stores. Of course, if we buy a particular type or plane from a country, the spare parts will have to be bought from that country but if some other country is offering things on 'much terms how is it that we are approaching those countries for purposes of procuring goods from those countries? We understand, Sir, that a very efficient fighter plane, 17, was offered to us from a socialist country, but we rejected that offer and paid higher prices for procuring these Moth-GNATT fighter planes, which have not got a very effective range. I understand that the range of these planes is only about 150 miles. We want to know as to why we bought these planes from the U.K. by paying higher prices. We also bought from France the Mystere Fighters. They are mysterious fighters or what-'ever it is. We want to be assured that reasonable efforts are being made to get these stores, these planes or whatever material is required, from the country that gives them at competitive prices. We want an explanation from the Defence Ministry.

(Time bell rings.)

THE VICE-CHAIRMAN (SHRI RAJENDRA PRATAP SINHA): I hope you will kindly cooperate.

SHRI. V. PRASAD RAO: I think our Party was given an hour and fifteen minutes and only about fifty minutes, not more, have been taken. I think some twenty-five minutes or more is still left. That was the understanding I had.

THE VICE-CHAIRMAN (SHRI RAJENDRA PRATAP SINHA): We have to finish this debate as early as possible and I would like to call on Mr. Gopala Reddi by 3 P.M. There are a number of speakers. I shall be obliged if you will cooperate and wind up as early as possible.

Shri V. PRASAD RAO: I shall try to finish as early as possible but I still need some ten minutes more.

THE VICE-CHAIRMAN (SHRI RAJENDRA PRATAP SINHA): Wind up in five minutes.

SHRI V. PRASAD RAO: I will try my best, Sir.

Another complaint that I have got against the Defence Ministry is that there is no fresh thinking as far as matters of defence are concerned. It has been said always that it is the function of the Chiefs of Staff of none else to think about matters of defence. May I tell the hon. Defence Minister as well as some of the Deputy Ministers of Defence, Sir, that the biggest contribution that has been made to the Chinese strategy is by Mao Tse-tung who does not hold any rank in the Chinese Army. May I also inform the House, Sir, that some of the cogent and the best suggestions were made by Members of Parliament in England, who did not hold any rank in the Army? They were all civilians. I think it is not correct to think that it is the close preserve of the experts and of none else. complaint always has been that we are not thinking afresh as far as strategy is concerned. We are confined to the old rut left by the Britishers. If we had not followed in the same old rut, there would have been no necessity for us to spend such a huge amount on such a thing as the aircraft carrier. I had raised this question on a previous occasion also but no answer was given. It was stated by the hon. Deputy Defence Minister that it was better to be conservative in matters of this kind rather than be experimenting. I do not understand this mentality. I do not understand this mentality of the Maginot Line, where conservatism spells nothing but disaster for the defence of our country. If we had independently thought about our strategy, we would have never gone in for the purchase of an aircraft carrier. This carrier, as a tactical weapon, can only be used to take

the battle to the shores of another country or to defend our country when we are going to be attacked by planes. Conditioned as we are, if we have to defend our country, I think we can effectively defend our country even without having this aircraft carrier but by having shoreline batteries by having a radar system and by having more anti-aircraft guns with electronic devices and with radar control. We can as well do away with this type of aircraft carrier which is not even the latest according to information that was given to us. In planning our purchases of planes and other things, we are more trying to keep up with the Joneses than think actually of our needs, to plan our strategy afresh, to see actually what is required, what is the potential, what are our strong points, what are the things that we can utilise rather than imitate some other country which is trying to copy all things. May I remind the House that a weak country-of course it is having a lot of population-like China could withstand the onslaught of a highly industrialised country like Japan by properly marshalling its resources, by properly utilising its strong points? Are we making any such efforts to learn these things from them? Our cadre of officers unfortunately know much more about El Alamein, Tobruk or the campaign of the first World War than what has transpired in other Asian countries to resist and repel the aggression of Imperialists. officer cadre know anything about the experiences of the Chinese fighters fighting against Japanese imperialism or the experience of some of the Soviet Armies when they had to fight against the Nazis? Are we taking into consideration all the advantageous factors that we have got at our disposal and trying to utilise them to the maximum effort? We want to be assured that proper re-thinking is going on and we want to be assured that we are going to utilise to the maximum our own talents and resources and that we are not going to imitate or try to imitate some other country in shaping our defence policy.

Thank you, Mr. Vice-Chairman.

श्री बनारसीदास चतुर्वेदी (मध्य प्रदेश): श्रीमान् उपसभाध्यक्ष महोदय, एक श्रनजोवो पत्रकार को हैसियत से में ग्रयनो बात ५ या ६ मिनट में समाप्त कर दुगा। शिव राव जो ने जो बाते कल कही थीं उनको पढ कर हृदय को बड़' दु:ख हुग्रा । मेरा समझ मे पूंजो-पति लोगो ने उनका अपना वकोल बनाक्र बंडी जबरदस्त गलतो को था। उन्होंने जो बाते कही, उनसे उनका मामला बनेगा नहीं, बल्कि स्रोर बिगडेगा । जिस पत्र के वे प्रतिनिधि है, क्या मै उन्हे बतला दू ग्रौर वे इस वात को पढेंगे कि उनके पत्र मे दो श्रम-जोवो पत्रकार एम० राममूर्ति जो स्रोर नरिमधम जो इसलिये निकाल दिये गये. क्योंकि उन्होंने वर्किंग जर्नलिस्ट्स के लिये कुछ काम किया था। इस प्रकार के ज्लम एक पत्र में नही ग्राज ग्रनेक पत्रों में हो रहे है, म्रोर शिव राव जो यहा मातें हैं म्रोर जले पर नमक छिडकते हैं।

ग्रमो यहा पर श्वनजोवी पत्रकारों की मोटिंग हुई थो । उनमें से बहुनों से मिलके का मोका मुझे मिला। उनमें एक प्रकार की निराशा छाई हुई है। स्रीर उस निराशा का परिणाम न ता जाता के लिये श्रव्छा हो . सकता है, न सरकार के लिये। इस बात को शिव राव जो न भूले कि इसका परिणाम उनके प्रापित मालिकों के लिये भे। अच्छा नहीं हो सकता। वे मिशनरी जर्नेलिज्म की बात करते है स्रौर यह भी कहते है कि मैं इस क्षेत्र में चालोस वर्ष से काम कर रहा हू। मैं भो चालास, पैतालीस वर्ष से इस क्षेत्र में काम करता रहा हूं श्रौर देश के सबसे बड़े मिशनरी पत्रकार रामानद चटर्जी के अयोन मैने दस वर्ष काम किया था। शिव राव जो इस बात को नहीं जानते है कि रामानंद चटर्जी ७०,००० रु का कर्ज छोड़ कर मरे थे ग्रौर शिव राव जो इस बात को बतलावें र पूजीपति, पत्र निकालते

वे कितने लाख रूपये कमाते है। उनके घर वाले एक-एक लाख रुपया हर साल ले लेते है म्रोर बेचारे गरीब म्रादमी को पचासी रुपया देने पर भी उनको एतराज होता है। मै एक महाशय के बारे में कहगा जो एक करोंड-पित आदमी है। मैं उन के पास गया और मैं ने उनसे कहा ''हमारे यहाँ विनध्य प्रदेश की राजवानी बदल गई है, तो श्राप वहा के श्रमक पत्रकार को कही रख लीजिये।" मै ने उनसे विनम्नता से कहा--''बीस, पच्चीस वर्ष से जो ताकत ग्राज ग्रापके हाथ मे है वह नहीं रह जायेगी, इसको शिथिल करना शरू कीजिये।" तो वे बोले,"यह तो ग्राप हमको धमकी दे रहे हैं स्रोर मैं स्रापकी धमकी मे नहीं आऊगा।" मैं ने फिर उन से कहा कि श्राप ने शायद परिस्थित को गलत समझा है । जब विका जर्नालस्ट्स बिल पालियामेट में ग्राने वाला था तब ग्राप को रोने वाले नहीं मिले थे। सच बात तो यह है कि हम जो श्रमजीवी पत्रकार है वे किसी मिनिस्टर की कृपा पर भ्राश्रित नहीं है। भ्राज डा० केसकर साहब है, कल दूसरे ब्रादमी हो सकते है। हम तो श्रपनी ताकत पर कायम है । लेकिन यह जरूर मानना पडेगा कि केसकर साहब ने सहानभति के साथ हम लोगो का काम किया है। शायद इसीलिये प्जीपति लोग उन से कुछ नाराज हो गये है। हम समझते है, श्रौर भी सहानभति के साथ केसकर साहब को काम करना चाहिये। मैं उन का कोई वकील नहीं हु, लेकिन इतना जरूर मानना पड़ेगा कि उन के पब्लिकेशन डिवीजन ने सास्कृतिक क्षेत्र में ग्रीर शिक्षा के क्षेत्र में बडा उपयोगी कार्य किया है। मैं "ग्राजकल" के बोर्ड में हं स्रौर ''योजना'' पर भी मुझे काम करना पड़ता है। में जानता हूं कि ये पत्र देश के सर्वोत्तम पत्रो में है और इन में घाटा नाम मात्र का होता है। जहां भी ये पत्र मुफ्त में बांटे जाते हैं, अ्रन्य मिनिस्ट्यों की श्रोर से बाटे जाते हैं। हमारे शिवराव जी नहीं समझते हैं कि सबसिडी में-श्रार्थिक सहायता मे--श्रौर प्रचार काम में कितना अन्तर है। दूसरे देशो में कितना

खर्च प्रचार पर होता है। करोड़ों डालर, करोड़ो रूबल्य खर्च किये जाते हैं। उसके मकाबले में हमारे देश में बहुत कम खर्च हो रहा है। भ्राप ''सोवियट लंड'' पत्रिका को देखते है कि वह ग्यारह बाहर जबानो में निकलती है। मैं बार बार इस बात को ऋधिकारियों से कहता ह कि अपने देश में भी भिन्न भिन्न भाषात्रों में इस तरह की पित्रका क्या नहीं निकाल पाते <sup>?</sup> शिव राव जी ग्राज ऐतराज कर रहे हैं कि इतना पित्रकाये निकलती है। मै समझता ह कि जैसी पित्रका "से ज्यट लैड'' निकलतो है वैसी पत्रिका हिन्द्रतान की प्रत्येक भाषा में हमारे पब्लिकेशन्स डिवीजन से निकलनी चाहिये। उन्हें इस बात का पता नहीं है कि कितनी हो पत्रिकाये स्रोर पुस्तिकायें निकलती है, जो इनफार्मेशन मेन्टर्म को भेजी जाती है, कई कोर्म बुदम में मुकर्रर की जाती है ग्रौर जो कार्य पब्लिकेशन्स डिवाजन कर रहा है वह निस्मन्देह बहुत उपयोगी है । हमारे शिव राव जो ने हिटलर की श्रौर मसोलिनी की दो बार अपने भाषण में चर्चा की है श्रौर कहा है १६१७ में मेने पत्रकारिता मे कार्य किया है। मेरा ख्याल है, उन्हे रूस के जार की याद करनी चाहिये। जिस ढग से पूजीपति काम चला रहे है, उस ढग से हिटलर ग्रीर मुसोलिनी का जमाना तो नही श्रायेगा। उस ढग<sup>।</sup> से रूस का जो शामन ग्राया, वह जमाना श्रायेगा । तो यह जमाने के ढग से बात नहीं की जा रही है। यह एक फैक्ट है, जिसको वे ग्रौर उनके पजीपति मालिक नोट कर ले। इससे अधिक मै नही कहंगा।

SHRI D. V. PATEL (Bombay): Mr. Vice-Chairman, it is better that I have got this opportunity to speak at this late hour after having had an opportunity of listening to the replies of a couple of Ministers who graced this House a little while ago. I know a lot of good work is being done but that is not all; more could be done and we are dissatisfied that more is not done. I will confine my remarks the affairs of two or

[Shri D V Patel] Ministries only-Food, and Information and Broadcasting I will make only a passing reference to the Ministry of Education

The Ministry of Education, I understand, is getting into safer and safer hands, particularly since Mr mukh has taken charge of the University Grants Commission I not dilate on that subject at all, but I do feel that this system of dual control is perhaps the root of many of our troubles The Gentral Government advises the introduction of something but the State Governments say they are autonomous and they not willing to implement that a sort of a chaos has come about and that is why the standard of education has been going down every much more so, I will say, in the State of Bombay.

The same is the case with the Food Ministry I doubt whether we have got really a food plan at all It only a paper plan, a plan that is made out by reading books published in foreign countries, with cutlandish and imported ideas, ideas that are not congenial to the soil of this country I do not know how and when it will work but I would draw the attention of the House to how they are working today Last year the Director of Agriculture of the State Bombay-Dr Shirname—retired from service. He said that he had put forward a scheme of rice cultivation, rice which we all like very much but of which we are very short He named it the Japanese method of rice cultivation because, he said that in this country only when we say that this is imported from Europe or Japan, people look at it, but if he told them the truth that he learnt the method from the poor cultivators of Khera, the people would not even look at it. It was in fact what was being practised in the district Khera for years, for centuries we have disrupted the whole system by ill-advised, Il-thought out and hasty tenancy legislation over which

Delhi has little control In the District of Khera in one taluka there were 5,000 pumps and engines working and previously, during the days of shortage of food, the cultivator took three crops of bajra in a Today one does not get even one satisfactory crop a year because the land is given to persons who do not know what land is and do not want to work, who have not got the equipment, who have not got the money I am not pleading for the landlord, they have got their own advocates and they will plead for them, but I am pleading for better food production Our friends on the left have done something better than Bombay They have given land to the tiller but they have specified that any holding of less than five acres would not be touched That is not so in Bombay, I do not know what exactly the position is elsewhere And the result is there is quarrel and there There are is no cultivation there is burning of crops and The tenant says, there are murders 'this is my land' and the land'ord says, 'this is my land' For want of a proper food policy there is this unter confusion Therefore I say that we need a proper plan, a plan that will work in this country instead of uplooting the people who knew now to work on land, people who knew how take the maximum out of the land, who took three crops in a year using the means of irrigation gation was utilised so much that the subsoil water level went down That is the extent feet in a decade to which crops were raised in that There is no crop there now, there is hardly one crop and I hoping that our hon friend Mr S K Patil, when he took charge of Ministry of Irrigation and Power, would do something about it, particularly in the matter of giving water to these people Unfortunately, he was only a bird of passage notice that in the Government of India there are few Ministers who stick long enough to do something They stay for a year or two years

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and in the third year they go somewhere else. Mr. Patil was given a reception in Bombay when he came and I remember the remarks made by a speaker. The speaker said that Mr. Patil is Minister for Irritation and Power, Irritation for the people and Power for the Minister. That is really the history of irrigation, particularly in Gujerat.

Mr. Nanda laid the foundation stone of the Kakrapara project ten years ago. He promised water, to many lakhs of acres can be seen from the Government publication. He said in a few years the second part of the project would be taken in hand and you would get electric power. 'the project was taken in hand without even a proper survey, even taking levels, because it was somebody's constituency and the work had to be started before the elections. The result is thousands of acres of land are lying idle, because they have been dug up, no levels have been taken. The levels will have to be taken again. The canal which should normally be in a straight line has been made into a winding one, because somebody's field had to be protected, somebody's field was not to be dug up, somebody's friend had a pull in Delhi and he got the canal made into a winding little lane. Any person with ordinary sense will tell you that this canal will not work, much more so an irrigation engineer. So, finding itself in difficulties, the Irrigation Ministry of the Government of India very cleverly put the baby in hands of the Bombay Government! So, we have no say in the matter. I say this is a very indifferent manner of dealing with the food situation and, therefore, I say that the Government of India has no food policy at all. When we had two years of good rain, nature was bountiful, we announced that we had solved the food problem, we had turned the corner and we started exporting food. The man is he who provides for the rainy day. (Time bell rings.) We did not.

We failed to do so and today we are reaping the benefit. I am afraid the Government of India is going back to the days of the Grand Moguls who occupied this place.

VICE-CHAIRMAN THE RAJENDRA PRATAP SINHA): I hope the hon. Member will kindly wind up now.

SHRI D. V. PATEL: Please give two minutes more. I have referred to only one Ministry. I will not take very long for the other Ministry. I am glad that Dr. Keskar has come to listen to me. We have got into the ways of the Grand Mogul. I asked a very simple, little question, is the Baroda station to be wound up? Dr. Keskar issues a press statement. But he refuses to answer a short notice question because he is afraid of supplementary questions. I ask him, since he is on the floor of the House, what happened to the amplifier that was there in the Baroda station, the transmitter which was installed by Sayajirao Gaekwad for the people of Baroda? What happened to the assurances given to the people of Baroda at the time of merger that none of their amenities would be taken away, whereas it has been taken away? And why? It is because of these happenings that the people of Gujerat are tired and they ask for Maha Gujerat and that is why they have sent me here, because their voice is stifled on all sides. They are not allowed to speak. They have sent me here to represent them. I did not seek this election. The elected members of the Bombay Legislature, 35 of them, came on deputation to my house and asked me to take this place because they said that their voice was being stifled from all sides by such means.

One thing more, and that belongs to the Ministry of our friend. Keskar, again—advertising. it that certain newspapers in Ahmedabad overnight changed their policy? What happened? Who spoke to them? Will Dr. Keskar deny that they were [Shri D. V. Patel.]

spoken to about advertisments, about changing their policy? Even if he denies it, the reading of the papers will tell you what the position is. And it would tell the Government of India that they will have to change this policy. It is no use making statements that they will not change it. The Prime Minister made a statement that we would never agree to the partition of India and you have given partition. Similarly, you will have to break up the larger, bigger, unweildy State of Bombay very soon.

THE MINISTER OF INFORMATION AND BROADCASTING (Dr. B. V. KESKAR): Mr. Vice-Chairman, I had no intention of intervening in this debate, but I find that yesterday certain remarks were made and statements made on the floor of this House. which if not answered, might leave an impression in the minds of Members that there is some foundation for them. No doubt in the course of the debate today many of my hon, friends here have already given effective answers to some of the wild allegations made. But I think I would be failing in my duty if I do not refer to one or two of the important matters were raised by an hon. Member here. An hon. Member has tried to put forward the suggestion that the question of the freedom of the press has been not only neglected by Government, but Government had been trying, by various means, to suppress the freedom of the press or interfere with the freedom of the press in various ways, more especially by the various legislations that the Government had been bringing forward and also by other enactments. I would like to point out that many times on the floor of the House, during the last three or four years this question has been debated and I might remind hon. Members again that it is for the specific purpose of having this question looked into that the Government appointed the Press Commission. We wanted to be very sure as to what

were the lines on which the development of the press should take place and also what ought to be the Government's attitude towards the press. in what way it might deal with certain problems facing the press such other allied matters. The Commission was presided over by an eminent High Court Judge and was composed of eminent men and journalists. The Commission's report was debated in this House. As a result of Commission's work one or two pieces legislation were also brought before this House and enacted by it. Now, what I would like to draw the attention of the House to is that this question of the freedom of the Press was discussed during all these occasions, on four occasions in House and in the Lok Sabha, and all the pros and cons were thrashed out, and I make bold to say that the point of view that we placed before House was supported by an overwhelming majority. Government's attitude is very clear. We do not have any intention of interfering with the freedom of the Press. But when the question comes up of helping the Press industry as a whole or trying to solve the problems that are facing it, we will have to adopt certain measures, and it is for that purpose that we asked a Commission to give us advice, and whatever legislation or enactment has been put forward, that has been done according to the recommendations of the Commission.

Now, a lot of criticism was made of, for example, the Working Journalists Act. At present the Working Journalists Act is under the control of the Ministry of Labour. I would not like to say much about it, but I can say this much that the Act not only does not interfere in any way with the freedom of the Press but it is intended to help in preserving it, in guarding it.

[Mr. DEPUTY CHAIRMAN in the Chair]

When that Act and the Act for the Price Page Schedule came up on the floor of this House, the overwhelming majority of Members here from all parties supported the legislation, and then also points were made regarding the freedom of the Press, and it was the opinion of this House that this was not interference with the freedom of the Press. The question was taken to the Supreme Court, and there is now the ruling of the highest Court in this country that the Act is quite all right, that there is nothing wrong with the Act. If some people are taking satisfaction that a particular decision of the Wage Board was considered to be wrong and was cancelled by the Supreme Court, they probably overlook the fact that Act practically in its entirety, leaving aside a very small sub-section, was considered to be thoroughly in line with the principles laid by the Constitution.

An hon. Member who spoke yesterday was so much annoyed with this Ministry and myself that he was good enough to say that he is very happy that some of the work or responsibilities of this Ministry are being looked after by the Home Ministry, and he very much desired that this might be taken up by the Home Ministry. Now, that shows ignorance of how things work in Government, and it only shows that he probably desires that this work might not be with this Ministry but some other Ministry. Sir, you know that all important decisions of Government are taken collectively. There is no decision which is taken by any particular person. It might be that the day-to-day work is done by a particular person. In fact the Price Page Act or the Working Journalists Act or the consideration of the Press Commission's recommendations, they are all the result of collective deliberations of the Government, and fact even the drafting of the Acts was done by the various Committees the Cabinet and gone into verv thoroughly. The changing of a particular department might please him if he has taken such a dislike to Ministry or myself, but I assure him that it is not likely

make the least difference as to policy that the Government is following, because the policy is laid down collectively. It is not laid according to the will or whim of any particular person. So, if it gives him any pleasure, he can certainly wish it or try to do it, but as far as the principal objection is concerned, I do not think that it will make of a difference. I might go even further and say that if it is his contention that the Government is trying to interfere with the freedom Press by the various enactments that are brought before Parliament, I am prepared to agree if a sizeable minority of this House stands up and says that the Working Journalists Act or the Price Page Act is something which encroaches on the freedom the Press, to reconsider that tion. As you know, Sir, when the Bills were brought before this House and the other House, we could not get even five Members to against the measure. They had such an overwhelming and popular port in both the Houses.

Sir, much was made of the fact that we have not been trying to about any agreement between various sections of the Press. Now, that is a wrong statement. It has always been our endeavour to try to bring about settlement by agreement between the various sections the Press. In fact it was tried two or three times, but we found that time was not propitious. Both sides refused even to come together talk—for whatever reasons, that was not our affair-but the time was not propitious, and as our efforts not succeed, we were not able to take it up then. Now, as the Supreme Court has given a definite verdict, the parties are more agreeable to and talk, and we are very glad that we have been able to find this opportunity to find a solution, if possible, by agreement, because a solution by agreement is always better, and that has always been our effort. When it is said that Government is not looking

[Dr. B. V. Keskar.] to the interests of the Press orGovernment is not keeping with the Press, may I ask what meant by saying that Government has to keep contact with the various sections of the Press, the various interests of the Press? I would like remind rou that there doubt there is such a collectivity which we can envisage intellectually, which we can imagine, but if we go into the question, the Press is a complex problem. If you take, for example, the proprietorial interests of the Press, the interests of the big papers are not the same as the interests of the medium papers and those of the small papers. The mofussil papers have not the same interests as the big city papers. There are also the questions of the proprietors, the working journalists, the editors, and so on. When Government has to keep contact and look to the interests of the Press, it means we have to look to all these interests, and we have to try to keep a balance between them. Wherever we find that by looking into the interests of all we are not able probably to satisfy a particular sectional interest, it is natural that they should become annoyed with us. So, I am sorry that because we were not able to satisfy a particular section of the Press interests, a general accusation has been made against us that we are not looking into the interests of the Press or that we are trying to be discriminatory or going against it. I would like this House to rest assured that as far as this question of the Press is concerned we have tried to keep as much aloof as possible where the question of Press liberties is concerned. Hon. Members might remember that, when the question of the Press Trust of India came up here and a large section of this House and the other House insisted that we should try to force the Press Trust of India and other agencies into making them a Public Trust, we explained that we did not think that constitutionally it would be proper for us to interfere in the working of the agencies, and we, therefore, declined to intervene in this matter.

Whenever we have felt a doubt that a particular thing might impinge on the freedom of the Press, we have kept away from it and we have had to take some opprobrium in this House on that account. Therefore, it is unfair to accuse the Government of trying to interfere with the freedom of the Press.

I find, Sir, that there was a point made that the Government tried to offer a subsidy to the Press Trust of India. The fact is to the contrary. The Press Trust of India came to Government asking for help, because due to certain things on account of the Working Journalists Act and others, their commitments were becoming heavier, and they thought that Government might help them by increasing the subscriptions that we were paying for the All India Radio. In all these questions, we decide things on merit and that is what our attitude has all along been. I do not think the question of ever giving any subsidy as such has arisen.

I now come to the other question of the Publications Division. Much was made of it and I am surprised that fantastic charges were made.

Prof. R. D. SINHA DINKAR: The subscription of the All India Radio to the P.T.I. was increased.

Dr. B. V. KESKAR: Yes, increased. They said they had to pay heavier charges etc.

Fantastic charges were made against the Publications Division that it has become a Hitlerian organisation. If it can become Hitlerian simply by the increase of volume and the quota of books published, then this is a new definition of 'Hitlerian' which I have not heard up till now.

I would like to put before hon. Members a few facts about the Publications Division and let the facts speak for themselves. I would not like to say anything more. The Publications Division is publishing books

and pamphlets on behalf of the Goverminent in four categories. First of all, we publish the Plan publicity pamphlets and books. They are connected with the Five Year Plans. This work is done under the guidance of the Planning Commission, not done by the Ministry itself. Then, we publish books about tourist publicity, pamphlets on tourist publicity. These might have increased and these are for use for the publicity of the Tourist Organisation of the Government of India. We are also publishing factual and statistical books which are helpful in giving facts and figures about Governmental and commercial activities of the country, which might be of use to the general public. We do publish also a few general and cultural books.

These are the main categories that the Publications Division is publish-Of these, I would like to point out, the major part is really Plan publicity and tourist publicity. There is very little, or a minor portion, which is done for general and cultural books. There also the objective that we keep in view is that we will not publish generally anything which is likely to be published or which can easily be published by other private parties and sold. What we keep in view is that they are publications of public interest and of cultural interest in which the ordinary book publishers are not interested because there is a risk that it may not give any profit and about books which are of use to the public, we think it is right and proper for us to publish such books.

A point was made that the Government is trying to compete with the private trade. Now, Sir, there is no monopoly of books or publishing for the private trade. At least, we do not recognise such a monopoly. Also we do not like to do any harm to the book trade and I am quite sure that no harm has been done. We have to keep in view certain facts of the situation in our country today. Ours is a poor country which is becoming literate, in which we are trying to have schools, colleges and intellectual education on

as large a scale and as quickly as possible. For all these, books of general interest have to be produced on a large scale and as quickly as we can. We find by experience that, if it is left purely to the private trade, a number of interesting and useful books will never be published. In fact, it is keeping this view in mind that Government have taken a number of steps-not only the Publications Division-for making available to the public valuable and historic publications at as cheap a price as possible. I think hon. Members are quite aware that we have established the National Book Trust which is under the . Education The Prime Minister Ministry. establishing it has publicly explained the role of this National Book Trust which is to make available eminent books, classics and books of use to the public and publish them in large quantities and make them available at as cheap a rate as possible. There is also the Sahitya Akadami which tries to prepare volumes and books which are of use to the public. Both for the National Book Trust and the Sahitya · Akadami the Publications Division are the main publishers.

So it will be clear that we are not doing it on our own. All the Plan publications and others are done in consultation with and under the advice · of the other Ministries. Most of the publications are such that the advice and recommendations of the Ministries are followed. So, really speaking, the Publications Division is only the publisher to the various Ministries and also autonomous bodies like the National Book Trust and the Sahitya Akadanii. No doubt, we feel we owe a duty to the public that if certain important publications cannot be made available to them we should make them available. I give an example. You remember, only about six or eight months back, we announced the beginning of the publication of the collected works of Mahatma Gandhi which will probably go into 40 or 50 volumes, with the intention to publish everything that he wrote or said. Now, this is a

[Dr. B. V. Keskar.]

colossal work. I cannot expect a private publisher to take up this work and carry it out. In fact, if the Government had not come forward and gathered together all the materials and the organization to do it, I am afraid this work would not have been carried out. I can mention many publications of this type. I can also point out to hon. Members that the utility of our publications can be proved by this fact that all our publications sell and sell well to the extent that even books and pamphlets published for Plan publicity have been sold, not one, but two, three and four editions and we have had to bring out a number of editions. For example, for books like questions and answers regarding the Five Year Plans we had to bring out the third edition. We are not trying to waste, public money, or to do something which the public does not want or which is simply distributed. example, our total revenue from sales today is Rs. 16 lakhs. It used to be, a few years back, only Rs. 3 lakhs. The total value of our free distribution is round about Rs. 4 lakhs. We are selling for Rs. 16 lakhs getting cash, and we are only distributing upto about Rs. 4 lakhs, of which practically everything is on Plan publicity. I am talking of free distribution. This will make it clear that we are not trying to waste public money. Whatever is being done is of such value that the public wants it, that the public buys it and likes to buy it. A number of cultural books have already gone into the second edition and are being published again and again.

It is our objective also that we try to publish things for public utility or what is of use to the nation as a whole and leave to the trade other sorts of books in which we generally are not interested.

So, I hope, Sir, that Members will not accuse the Publications Division of trying to be Hitlerian. I have never seen where Hitlerism comes in. But, I am afraid my hon. friend was so annoyed that he probably stepped into an exaggeration.

I will take up the question of periodicals which was mentioned by one hon. Member. As far as periodicals are concerned, I might straightaway tell you that, so far as the Ministry and the Publications Division are concerned, we are bringing out only three periodicals of our own. It is not a fact, Sir, as was said yesterday-it is a fantastic exaggeration to say—that we are publishing 120 periodicals. There are, in all, about 20 periodicals of which, as I said, only three are being published by this Ministry directly. All the others are being published on behalf of the other Ministries. this is a difficult question for me answer. No doubt, some of the points made by some hon. Members like Dr. Ray who is sitting there has some validity. I agree that where particular periodicals overlap, that should be looked into. But, then, various Ministries have got certain objectives before them in publishing a periodical and it is not possible for me to question them or challenge whatever they might do. You might say, this is a wrong type of organisation; that is probably right. But, as far as I am concerned, I am afraid I am helpless in the matter, but I would also like to point out that it should not be construed that all these periodicals are useless. It is possible that they might be improved. For example, we are publishing the 'March of India'. It is specially meant for the External Affairs Ministry and they send it out and it gives useful information about India to outside countries. And that has been constantly under our supervision and also under the supervision of the Ministry of External Affairs, and we are trying to see how it can be improved. In that way, Sir, each one of the publications is done for a particular Ministry and we are only the publishers. It is no use trying to come down on us for all these publications and also trying to make twenty into one hundred and twenty, which I think is not fair either to the Publications Division or

to the various Ministries. (Time bell rings.) I am sorry, Sir . . .

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SHRI H. P. SAKSENA: What are the three periodicals which you are publishing on behalf of the Ministry of Information and Broadcasting?

Dr. B. V. KESKAR: Yes, out of these three periodicals, there ie one 'BAL children's publication called BHARATI' and then there is another publication known as 'AJ-KAL' in Hindi as well as in Urdu. And there is a history behind these three publications, Sir. These publications had been carried on by the Government of India for many years when we took over, and they are going on well. example, Sir, the sale of each of the Hindi publications is one of the highest in the Hindi world, and we felt that when these publications were going on so well and they occupied a very good position in the world of literature in these two languages, it would not be fair on our part to close down what had been going on so nicely. Otherwise we would not have continued them. The other publications are all by the various Ministries.

Lastly, Sir, I will take up only one point and that is regarding the information cadre which has been mentioned here. Dr. Ray tried to put forward arguments for the unification of both, the external information cadre and the internal information cadre. As far as the internal information cadre is concerned, we are trying to have it formed into a regular cadre. In fact, the scheme has been entirely accepted and the selection of officers and their review by the U.P.S.C. is going to take place very soon. But whether cadre should be separate or united is a very difficult question and I will not be able to answer that question straightway. No doubt, there are arguments in favour of both these things. There are arguments in favour of unification, and I might put it to him that there are arguments also against unification. So both these things will have to be considered very carefully. But certainly his suggestion is worth being

carefully looked into. Sir, I do not want to take any more of your time. I am sorry that due to some wrong statements made about the activities of this Ministry, pertaining to the press and the Publications Division, I had to intervene in the debate. Otherwise, I would not have troubled the House at this time. Thank you.

Bill. 1958

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. Datar): Mr. Deputy Chairman, I am going to intervene in this debate only on one point.

My hon, friend, Shri Shiva Rao, yesterday raised one question that the traffic control in Delhi was far from satisfactory. Naturally, Sir, he had in his mind, as all of us are having here before us, the tragic picture of the deaths of two children in an accident only a few days ago. So far as that matter is concerned, Government are taking all steps to find out the reasons that led to this unfortunate disaster, and after investigation, they will take all necessary steps so far as the avoidance of such accidents is concerned. But after making a reference to this tragic incident, Mr. Shiva Rao naturally raised the general question of traffic control, and he made a number of suggestions, some of which are fairly important and valuable. May I point out here, Sir, that so far as the traffic control is concerned, it is a matter to which the Government are giving the greatest measure of attention, because naturally traffic has to be properly controlled? But before I deal with the various ways in which this matter is being attended to, I may point out to this hor. House that there are certain fairly important difficulties which have got to be got over. One is naturally the great increase in the population of Delhi. The hon. House will be interested to know, Sir, that in 1946, the population of Delhi was only 9 lakhs. In 1951, it was about 17 lakhs or so, and according to the present figures, today's population is 23 lakhs. Now, Sir, so far as this large increase in our population is concerned, it requires [Shri B. N. Datar.] further concerted measures, and Government are alive to the need to sec to it that there is proper control over traffic.

Secondly, Sir, there were also a number of authorities, in fact, a multiplicity of authorities, most of which now have disappeared after the establishment of the Delhi Municipal Corporation. We had as many as 11 or 12 different bodies. And as you are aware, Sir, the question of traffic was common to the police on the one hand and to a number of these local authorities on the other, and, therefore, there were often a number of difficulties and sometimes the work was also delayed. But happily, as the House is aware, the Delhi Municipal Corporation has started functioning, and that would remove a very large number of our difficulties, and it is hoped that with the fullest co-operation of Delhi Municipal Corporation on one hand and of the Delhi Administration and the Delhi police on the other hand, the question of traffic will be looked into to a very considerable extent and all necessary improvements will be made in that direction.

Then, Sir, there were also some other difficulties which we have to take into account. Yesterday, Sir, a pointed reference was made by Shri Shiva Rao to the question of checking speed and also to the question of seeing as to whether licences were or were not being issued properly. So far as that question is concerned, I may point out that there is a different Controller of Traffic whose duty it is to see that certificates are issued after finding a particular car or a truck or a bus to be fully road-worthy. Now there were certain difficulties in the way Government have already taken this question with the Delhi Administration to see to it that so far as the Controller of Traffic's work is concerned, the Delhi police should also be associated, because they are directly concerned with this traffic, therefore it is expected that by the method of co-operation and co-ordination of work the difficulties that I have pointed out will be fully removed.

Lastly, Sir, so far as the question of traffic is concerned, Government is anxious to see to it that traffic maintained in as efficient a manner as possible. For that purpose, Sir, Government have already taken certain In the Delhi police. example, we have set up one Traffic Division for the whole of Delhi and New Delhi in charge of a special Superintendent of Police who has a Deputy Superintendent of Police under him and a large number of Inspectors, and a still larger number of Sub-Inspectors, constabulary and others. these officers are looking after regulation of Delhi traffic, and we are seeing to it that this regulation is improved as early as possible. Government are anxious to take all stern measures in this respect. May I point out that so far as this question is concerned, Government are not lagging behind? For example, what is being done in the City of Bombay? I have got certain figures to show that the Delhi Administration is taking steps which are not only in consonance with what is being done in the City of Bombay. but in some respects, we are taking even sterner steps so far as the control of traffic is concerned. May I point out in this respect some comparative figures? So far as the total number of vehicles in Bombay is concerned, in the year 1957 there were as many as 61,204. In Delhi the number was half. was about 32,294. These are total numbers for the two cities. total number of accidents will kindly be noted by the House. So far as Bombay is concerned, there were 20,174 accidents in 1957 as against-I desire that the House will kindly note this-1,800 in Delhi. Taking the figures as they are, the number vehicles is 32,000 in Delhi and the number in Bombay is almost double. Still you will find that as against 20,000 and odd of accidents in Bombay, we have only 1,800 accidents. Now

accidents per thousand vehicles in Bombay was 329.61 as against 55.78 in Delhi. May I also point out that we are not slow in prosecuting all those who are responsible for rash driving or those who are not taking proper steps as required by the law? total During the same period, the number of prosecutions launched by the traffic police in Bombay was 41,259 as against the figure of 55,689 in Delhi. That will show that we are taking sterner measures and a number of persons who are acting either rashly or who are acting under irregularities, are brought to book and Government are trying their best to see to it that all these cases are disposed of as early as possible. ernment are also trying to increase the number of magistrates, if it becomes necessary, to see to it that the cases are disposed of as immediately as possible. May I also point out that we have certain difficulties also? The number of cycles in Delhi, the House might note, is more than 3 lakhs and our law was deficient in certain respects. Therefore, what was done was that certain provisions of Bombay Police Act were made applicable to Delhi and rules are now being finalised and the moment these rules are brought into effect, there would be a proper control. So far as the roads are concerned, naturally mileage is increasing, but Government are trying to see that islands are formed or there are certain traffic points. Where there is very great rush, especially during peak hours in the morning as also in the evenings, special steps are taken to see to it that heavy trucks and others are not allowed to use certain roads. Therefore you will find that we are taking all the necessary steps. All the same, suggestions that Mr. Shiva Rao made will surely be looked into. He has further suggested that special steps should be taken to see to it that children are protected. It is merely the children. The protection of children must be one of the most fundamental obligations of the Government but Government have also to

see that there is proper traffic that accidents are avoided or brought down to the minimum. For that purpose he suggested vesterday there should be security Already certain items in respect οf incidents of the security zone are being taken in hand and Government are considering as to whether it is necessary to increase the number of polide officers and constables. Now it was found that the number was inadequate in certain respects therefore the Delhi Administration had appointed a Police Reorganisation Committee. That Committee has not yet submitted its report but it was considered that some ad interim steps should be taken immediately, and imagine that in the course of a week so some additional constables will also be appointed and very soon the number would be brought to the extent that is absolutely essential.

Then after making this suggestion, Shri Shiva Rao made a general observation which is not very clear to me. He has stated about the morale of the Delhi Police as follows:

"I don't like to pass any strictures without evidence."

This is how he starts, but he says:

"But I do feel that the morale of the Delhi Police, especially those who control the traffic, leaves a great deal to be desired and I hope the Home Ministry will see to it that a better class of traffic constables and inspectors are recruited for this vital problem."

May I point out that so far as this general question of morale is concerned, Government are fully alive to the need of keeping up the morale at a very high level. Now on the one hand you have to give the Police—the constables and officers—fair conditions of service. That is being done. So far as the other matter is concerned, you have to get the fullest work in the sternest manner from the police; otherwise things would not remain. properly. Therefore Government are tackling this problem from both points:

[Shri B N Datar]

of view and I am happy to find that on the whole our police officers as also the constabulary are reacting very favourably to the conditions that have been given to them as also to the obligations that have naturally to be imposed upon them Under the circumstances the hon House will find that Government are fully alive to the need of regulating traffic in a proper manner and Government have already taken certain steps, assure this House that Government will take all the steps that are necessary to see to it that the traffic is maintained at the highest efficiency and that nothing is done to mar the traffic in Delhi As I have pointed out, we are getting over all these difficulties and therefore the House will agree that the picture drawn by my friend is not necessarily correct and that Government are taking all the steps that are necessary in this respect

THE MINISTER OF EDUCATION (Dr K L SHRIMALI) MrDeputy Chairman, I would not have ordinarily liked to take the time of this House at this late hour but my hon friend raised certain Pandıt Kunzru had points which need to be answered was rather amazed when he said that the basic education has not been accepted by the State Governments though they all gave lip-sympathy to this idea at public conferences the concept of basic education been debated in the country for the last several years and it is after a great deal of discussion and experimentation that we have come to the conclusion that the basic system education is the only system of education which will suit the culture of this country, our present requirements and the future needs of the society my mind, there are three criteria which every educational system must satisfy in order that it may serve the needs of the society A good educational system must suit the culture and the genius of the people and must serve the present \*needs and the future requirements of the society. In this country all our culture and civilisation have centred round one thing and that is work, and the present division which exists in our society, the division between people who work with hands and those who work with brains is an artificial distinction

And through this system of 3 PM. education we want to bring about an integrated social system in which those who work with their hands and those who work with their brains can participate Though Dr Kunzru had suggested that manual work for school children was essential and useful in an educational system, he took strong objection to socially I am afraid I cannot useful work understand why Dr Kunzru should take objection to this socially useful work if he has no objection to work being ıntroduced ın the schools When the child engaged 18 productive work and ın socially useful work, he gets the consciousness that he is a member of the society and that he is making some contribution to the social welfare this wrong in any way? If a child is to develop that kind of a social consciousness, it can come only productive work This is a theoretical discussion and I do not want to take up the t me of the House any more But I would like to make it quite clear that there is agreement between the State Governments and the Central Government as far as the system of basic education is concerned Even at the last Education Ministers' Conference held 1956 it was agreed that all the teachers training institutions in the country should be converted into basic training institutions and all the new teachers training institutions which are being set up should be of basic type

SHRI N R MALKANI( Nominated):
May I know whether

DR K L SHRIMALI Sir, I am afraid I do not have much time and if hon Members intervene, it will be difficult for me to keep to the time.

I may say that the Government of India are quite aware that the State Governments are working towards this objective. Dr. Kunzru also said:

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"Whatever may be said at public meetings or at times in conferences, to the best of my belief, the system that the Government of India is enamoured of is appreciated by hardly any State."

I must say I was rather amazed at this statement, for my own information is that we are now in the process of converting all the teacher training schools into basic schools.

Shri N. R. MALKANI: May I know whether it is not a fact that some of the well-known educationists of the world have approved of this system?

MR. DEPUTY CHAIRMAN: There is not much time.

SHRI N. R. MALKANI: It is only a question, Sir.

SHRI AKBAR ALI KHAN (Andhra Pradesh): And it is relevant.

Mr. DEPUTY CHAIRMAN: You can put a separate question.

SHRI N. R. MALKANI: Sir, I asked whether it is not a fact that well-known educationists of the world have approved of this system.

DR. K. L. SHRIMALI: As I have said, we must decide for ourselves, whatever the world might say, what type of education will suit our country and our people and we have taken the decision, and this decision is that basic education is the only system of education which will suit this country, not only for our present requirements, but also for the needs of the new industrial age into which we are entering. There is a misconception that this system of education is meant only for rural areas. I know that this misconception exists among in the rural people, particularly areas. But we have to do our best to remove this misconception. Government are taking steps to convert the ordinary schools in the urban areas also into basic schools. We cannot have two types of education, one for the rural areas and another for the urban areas in this country. As far as mass education is concerned, we will have only one pattern and that is the basic education system.

Kunzru raised also certain points with regard to secondary education, and he criticised the Government for not taking effective steps to check the deterioration in standards in the secondary schools. This is a problem of very great magnitude and though I cannot show quick results in this matter, I am quite certain that the steps that the Government taking are bound to make their impact and to produce good results in course of time. I would like to name a few of the steps which the Government have taken with regard to the raising of this standard. We have prepared an integrated syllabus for the secondary schools and we have recommended this to all the Boards of Education as well as to State Governments, and I am hoping that when all the State Governments accept this integrated syllabus and plan their courses in accordance with it, the standards in secondary schools would necessarily be raised.

Shri H. D. RAJAH: With creative faculties being introduced?

DR. K. L. SHRIMALI: Yes, naturally.

Government have also taken various steps for improving the educational institutions. The steps that were taken in the First Plan in this respect are being continued in Second Plan also. They are The State Governments assistance. are being given assistance for improving the libraries, the laboratories and other facilities in the selected institutions. The All-India Council Secondary Education has also taken various measures for effecting improvement in the methods and tech1059 11ppropriation (14

[Dr. K. L. Shrimali.] niques of teaching in the secondary schools and in the training colleges. I would like to mention one very important step which the Secondary Education Council has adopted. They have set up Extension Service partments in 52 training institutions at present. The main purpose of these extension departments is to cater to the needs not only of the teachers who are in service, but also of those people who are likely to enter the teaching profession. They arrange conferences, meetings, and study groups. The whole idea is that the teachers of the area in which training college is located should keep in close touch and contact with the staff of the teachers' college, and in that way we hope that the teachers' colleges will be able to help the teachers in raising the standards the neighbouring institutions.

One of the important steps which the Government of India have taken, and I think it is the most important step, is that we are assisting the State Governments in raising the salary scales of teachers. It is very wellknown that unless we have the proper quality of teachers, standards of education cannot improve. human factor in education is the most important factor. The Central Government are assisting State Governments by giving them 50 per cent. of the increased expenditure owing to the increment of the teachers' salaries. As far as the secondary schools are concerned, the Central Government have gone to the extent of telling the State Governments that even if they cannot find the matching funds, they can utilise the share of the Central Government.

SHRI AKBAR ALI KHAN: Does this apply to the primary school teachers?

DR. K. L. SHRIMALI: No, not at present. It will apply only to secondary schools. In the case of primary schools we are giving them grants on the basis of 50 per cent.

SHRI AKBAR ALI KHAN: But some of the State Governments are unable to use it.

Dr. K. L. SHRIMALI: That may be a difficulty which will have to be examined by the Government.

Shri AKBAR ALI KHAN: What you have extended to the secondary schools you should extend to the primary schools also.

Dr. K. L. SHRIMALI: In the case of secondary schools the number concerned is small, but in the case of primary schools the number is very large and the funds at the disposal of government are meagre.

We have also made provision for assisting the State Governments to strengthen their directorates and inspectorates. It is also well-known that many of the directorates and inspectorates in the States are not working effectively. They do not have the suitable personnel to supervise the work of the educational institutions.

I hope that with the assistance which they get from the Central Government they will be able to coordinate and implement the educational schemes of the Ministry Education more effectively. We have estabalso made provision for the lishment of planning units studies. Now, Sir, these are some of the steps which the Central Government have taken. All these steps that the Government have taken are bound to make their impact in course of time. Government are seized of the problem. We cannot quick results in this matter.

Now, Sir, one difficulty to which Pandit Kunzru drew our attention was about having better co-ordination between the State Governments and the Central Government. Now, my submission is that during the last few years after independence one of the most significant developments that had taken place in Indian edu-

cation is that even though education is not a Central subject, with the help of the State Governments, have been able to formulate national policies as far as education is concerned and this could not have achieved without the full co-operation of the State Governments. would like to say that the Central Advisory Board of Education, the All-India Council of Secondary tion, the University Grants Commission, the All-India Council of Elementary Education, etc., are all institutions which have been set up in order to achieve better co-ordination between the Central Government and the State Governments. It is a difficult and a delicate task but considering the magnitude of the problem and the vastness of our country, I think we can look upon with some satisfaction at the results achieved in this direction.

Sir, Pandit Kunzru also raised the question with regard to some remarks which I had made regarding schools. Now, public Sir, aroused unnecessary auestion has controversy in the Press also. As far as the Government of India are concerned, we have no intention of seeing that these schools close down. Some of the schools are doing good work. They maintain high academic standards and some of the boys who come out show a high sense of social responsibility but it cannot be forgotten that these schools are class schools, that they cater for a small number of people who have wealth and who can afford to pay high fees these educational institutions. (Interruptions.)

Sir, I am prepared to wait if you allow me some more time.

SHRI J. S. BISHT (Uttar Pradesh): Surely you require institutions to train the officer class.

Dr. K. L. SHRIMALI: They must exist. I have no quarrel with the public schools. Let the public

schools continue to serve the people who can afford to pay high fees. Now, Sir, as far as the public schools are concerned, we have been guided in this matter entirely by the recommendations of the Secondary Education Commission and, for the information of the House, I should like to read this recommendation:

"So far as the financing of these schools is concerned, we are opinion that public schools should depend less and less on made by the Centre or the State concerned, and should become selfsupporting as soon as possible. We believe that, in principle, in so far as they are expensive schools, largely meant for the richer classes, they have no claim to receive State aid and the Government grants that are at present given to them should be steadily reduced. Some schools like the Doon School, are at present actually selfsupporting; while others are placed that if State aid is suddenly withdrawn they will have to be closed down. We, therefore, that for the transitional' period of about five years, State or Central assistance should be given to them on a gradually diminishing scale, till at the end of that period they will either become self-supporting or will close down, if adequate public support is not forthcoming. the State or the Centre may provide for certain free studentships public schools to be given on basis of selection, the amount of such free scholarships being based on the average expenditure to be ordinarily incurred by the students."

Sir, this is the recommendation made by the Secondary Education Commission and the Government have been guided entirely by this recommendation.

SHRI SANTOSH KUMAR BASU (West Bengal): Quite rightly.

Dr. K. L. SHRIMALI: The period of transition is now over and we now propose to stop these grants to these

[Dr. K. L. Shrimali.] institutions from the current year. do not by any means wish these institutions to be closed down. As I said, they are doing good work, they have good standards and I would like them to continue. In fact, I would like every average educational institution to attain the standard some of these schools maintain but in giving grants cannot Government discriminate. When we are faced with the choice of providing educational facilities in an area where educational facilities do not exist or providing a swimmining pool or a gymnasium for an educational institution like this, the choice before Government is clear and in this matter, I am afraid unnecessary heat and unnecessary controversy has been roused. Since a controversy has arisen in this matter. I would also like to quote the remarks which were made by a Committee which was appointed in 1942 under the Chairmanship  $\mathbf{of}$ Lord Fleming. The Committee Fleming Report says with regard to public

"Evidence of this kind makes it substantiate the impossible to charge often made that public schools themselves created the social division of the nineteenth century. They were in fact called into being to meet the demands of a society already deeply divided . . .

schools:

I think our public schools here also have come to meet the demands of that divided society.

. . but it must certainly be granted that once the division the educational system had completed it made far more difficult the task of those who looked towards the breaking down of this hard-drawn class distinction within the society of the nation. may almost be said that nothing could have been better devised to perpetuate them than this educational development."

Sir the Report is very clear on this point It is true that the public schools did not create the class distinction in English society but public schools were certainly instrumental in perpetuating this class distinction which existed in the nineteenth century and later in England. Therefore, I think the decision which the Government has taken is correct decision. The Government of India at present are faced with the colossal problem of providing educational facilities to millions of children. There can be no development unless we can take education to the door of every village child and that is the task which we undertaken in this country. are a few schools which charge high fees. If certain people can afford it, let them take advantage of these institutions. I have no grudge; I have no quarrel with them. In order to break the barriers and social distinctions which exist, Government have taken certain steps. We have instituted a number of scholarships for poor children. In 1955-56, fifty-two such scholarships were awarded and in the following years, 1956-57 and 1957-58, the number of scholarships awarded were 67 and 65 respectively. I would like to see the day when all the places in the public schools are filled by free scholars. Admission should be based not on the basis of wealth but on the basis of That is the day to which I am looking forward to.

Well, Sir, I am getting hints from behind that I should not take more time of the House. I would not like to bore the House. These are some of the steps which the Government have taken and in course time they will make their impact on the educational system. The process is slow and results cannot achieved quickly. This is really the work of generations and we will have to have patience.

One last thing I would say. I think Pandit Kunzru was quite right drawing our attention to the fact that in this country we have to create ,the consciousness among our people that unless we develop our educational system, unless we provide for elementary education in the country and make it free and compulsory, many of the objectives that we have, whether it is industrial development or agricultural production, whatever it is will not be achieved. A country will be known not by the wealth it produces but by'the men of character, ability and talent which it can produce, and therefore all our have to be directed towards the improvement of our educational system. That is the kind of consciousness that we have to create in this country. We have to create a kind of climate this country when everybody begins to feel that it is only through education that social reconstruction can take place in this country. Thank you very much.

Mr. DEPUTY CHAIRMAN: Shri H. D. Rajah. 15 minutes.

SHRI J. S. BISHT: Why don't you advise the State Governments

MR. DEPUTY CHAIRMAN: Order, order.

Shri J. S. BISHT: . . . to levy a cess if necessary to finance these institutions?

DR. K. L. SHRIMALI: That advice has been given and we are consulting the State Governments with regard to that possibility.

SHRI H. D. RAJAH: I am glad to find that our hon. Minister, Mr. Datar, spent 15 minutes in defending the traffic of Delhi whereas we are given 15 minutes to talk about the entire appropriation of the Government of India. It is a very good precedent set up by you.

Now, let us go to the present position of the country's economy. Having debated on this Appropriation Bill for the last two days it is not necessary to go into the activities of the various Ministries but I find that this Appropriation Bill also embraces many misappropriations and spendings which are not accounted for, and then a post mortem examination is made by the Public Accounts Committee and their recommendations are put into the pigeon holes in course of time. But I would like to find out whether there  $i_S$ possibility of these appropriations being made proper and spent properly by the Government and whether Parliament can exercise control in a proper form on the Ministries when moneys are spent. It is no use conducting a post mortem examination and then the Public Accounts Committee coming out with a statement that that civilian has misbehaved or this civilian has overspent authority and so on and so Then the Members of Parliament become infructuous in their activities. Many points having been touched upon by many Members in House, I do not wish to dilate on the same subjects; I will confine myself to the political and economic aspects of our life.

Bill, 1958

What is the political situation which is prevailing in this country today? I was under the impression that we were a Sovereign Democratic Republic. To my great disillusionment I found that it was not When I used to ask the Prime Minister in this House why he should make an annual pilgrimage to London and why he should not inform us about his activities there, the answer was 'Oh, it is nothing. A mere membership of the Commonwealth not denote anything specific and so you need not worry about it. We are still a Sovereign Democratic public. But to my utter astonishment and dismay I found one news item which I wish to read out to the House:

"BRITAIN'S COLOURED POPULATION

Coloured people are emigrating to Britain from the British Commonwealth at the rate of 40,000 a year, the House of Commons was told on April 3.

[Shri H. D. Rajah.]

Miss Pat Hornsby-Smith, Parliamentary Secretary to the Home Office gave these figures in replying to a debate in which some members said racial prejudice might develop if the flow was allowed to go on.

Miss Hornsby-Smith said about 25,000 of the immigrants came from the West Indies and about 12,000 from India and Pakistan. Britain's total coloured population was now roughly 190,000 including 100,000 West Indians and 50,000 from India and Pakistan."

Sir, then follows this statement:

"The British Government welcomed British subjects to this country, but could not ignore the 'rising potential of this immigration' and the very grave burden it might put on the country in future. We are certainly not complacent about this problem', she said. are going very deeply into situation and are anxiously watching it."

Sir, my blood boils naturally. is not due to blood pressure but due to reading this news item in the newspapers, and you know what I did. I wrote a little letter to our Prime Minister:

"My dear Prime Minister,

I am sending herewith a statement made by Miss Pat Hornsby-Smith, Parliamentary Secretary to the Home Office. The statement says clearly that all Indians are British subjects. For the sake of convenience and for your immediate reference, I am sending herewith a cutting of the Hindu dated the 14th April 1958. I would like to know whether the Government of India have made any protest or whether the position described by her is accepted. A line in reply will enable me to understand the present position of our countrymen."

Sir, I am glad that the Prime Minister replied and the reply is as follows:

"Dear Rajah,

Your letter of the 15th April. I do not think there is anything in the statement made by Miss Pat Hornsby-Smith inthe British Parliament which necessitates our protesting. In that statement, she has rather mixed up immi-British grants from Colonial territories with people going from India and Pakistan. This does not mean that she considers Indian citizens as British subjects. Indeed. it would be wholly contrary to fact for her or for anybody to think so."

So, if the position is that we are a Sovereign Democratic Republic, then the Home Office has no business to say that we are all British subjects. It is impertinence of the Home Office.

Mr. DEPUTY CHAIRMAN: She has only said that England welcomes British subjects.

SHRI H. D. RAJAH: You are British subject because you are Commonwealth man. When we ask why this annual pilgrimage is made by the Prime Minister of our country to London, the answer is, 'Oh, it is nothing'. It is to pay obeisance to the British Queen that this annual pilgrimage has been taking place. I want to say that this cannot go on in the country. be There must loud wild protest by and not House that we are this British subjects but we are Indian citizens and we are governed by sovereign democratic constitution and we owe allegiance to ourselves. That can be made clear only by opposing this statement and making a protest to the British Government.

SHRI H. P. SAKSENA: And proclaim the statement made by you just now.

SHRI H. D. RAJAH: I am very happy that once in his life time Mr. Saksena agrees with me and he wants me to back up that declaration proclaiming loudly in this House that we are not British subjects, that we are a Sovereign Democratic Republic. But, it will be adding to the glory of our country if you really do so by making a statement on behalf of the Government and making the British people know that we are not British subjects but we are Indian citizens governed by a democratic constitution.

Now, the other day there was a dishonourable member of the Conservative Party talking about Indians being parasites. I was not able know what he meant by this. are the parasites? I ask in this House. who are governed by a parasitical attitude in life? Who are the blood suckers of this country? Who are the looters of this country during the last 100 years?

SHRIMATI YASHODA REDDY (Andhra Pradesh): What is meant by . . .

SHRI H. D. RAJAH: Sir, the parasites are the British; not we. complaint in this House today that we are governed by that parasitical attitude. And people worming themselves into the various Departments as officers. If you want have a sound economy in country, that economy must be based on a perfectly national economy; it should not be governed by the economy of the previous rulers of the country. A work that can be done in two minutes time by a White man, it just is not done here for days together, and the officer will not even see That is what is happening in this country, and I want to make a test against such a thing so far our own officers are concerned.

Then I come to External Affairs. We have Ambassadors all over, in various countries, and we have High

Commissioners for the rest.  $\mathbf{W}$ hv should that invidious distinction there? If we are really a Republic, we must have Ambassadors all over if they have work to do. But I have seen only chewing gum Ambassadors, not Ambassadors who work. stick on; when the mouth moves, the gum moves. It is in that way work of these Ambassadors is going on in the various countries. I would like to know whether the Government gets reports from these Ambassadors about the way in which they work for us. Sir we have been going round with a beggar's bowl for loans from other foreign countries. I have said consistently in this House that these foreign loans do not do any good. We have butter in our hand and we are fighting for ghee. is the need? If this government adopts a bold and dynamic policywhich I know these Gandhi wallahs will never do-if they able to take a patriotic attitude in their lifes a method by which the foreign exploitation of this country is stopped, at least for a temporary period, there is no need for borrowing from elsewhere. Two hundred crores of rupees are looted from this country every year by these foreign We have got a defence system which modelled on the pattern of We have to go to British system. England for arms and ammunition and other weapons. Recently an aircraft carrier was bought. I know it was discarded junk, but it was bought by us, I do not know for what. Where are these people going to carry their aircraft, to which country? should they have a carrier? What is the amount they have spent on carrier? It is a story in itself. the carrier is now re-modelled. Why should they re-model the carrier? Are you going to invade other countries? Your object is peaceful existence. And so long as peaceful co-existence is there, these discarded junks by other nations cannot help you and even if they are bought there is no need for them at all in country. A re-orientation in the Defence Department is an absolute

[Shri H. D. Rajah.]

necessity. And whom are you going to fight? If Kashmir is the problem, Pakistan is your enemy. Do you mean to say that Pakistan left to itself, by its own strength will make an vasion on our country? No. Pakistan invades, it is America which invades. If it is America which going to invade India, then I know what repercussions it will have and what happened to Egypt will happen to India. Therefore, we are not afraid even Pakistan. America or Kashmir problem can be solved. Sensibly, as the Prime Minister professedly says, we must have peaceful co-existence. The only method existence is to come to terms wit'r major powers, by remaining absolutely neutral. Discard junks. Do not waste Rs. 200 crores on these arms purchases. Then, reduce your army. Army is necessary for a State in order to keep internal peace of that country. That is what we require. And if all your put together equipments are cannot conquer, in the modern context of armed strength of other nations, one inch of territory others. And we do not want it.

Now, Sir, take the question of Goa. How is it tackled? It has been wobbled about for ten years. We are not able to solve that little problem of Goa. What does it indicate? Y∩ur foreign affairs are weak. You have no strength to stand on your legs. You have no claim to put forward boldly and courageously. If those who stand by Goa are taught properly, Goa will be ours. But you have not thought about it. The problem is made more complex. And when a problem is made complex it becomes again a compounded problem, and you cannot solve the problem in the proper sense in which it ought to solved. Therefore, there is lack of vision in External Affairs or Foreign Affairs or whatever affairs they are. They are only having affairs. But they are not having a solution their affairs. This is not the way in which monies must be squandered.

Let us look at the set-up. penditure has mounted up in Defence. So is the case in the Sates with regard to Police. If a Minister has to go, the whole State Police must be summoned to his assistance. Is he not Was he not a man a man? yesterday? Is he not representing a democratic republic? Why should he be so much afraid that if he wants to to a place the whole police is summoned to protect him? This is the miserable spectacle I see in South India and I think the same miserable spectacle will be seen all over North India and in other places. The Congress is cracking. But if the crack is to be healed, it is not the way in which they rule today. They must have a real outlook in When there is an Opposition Party in any other country, if there is turmfil, difficulty and trouble the Opposition Par'y men are invited by the rulers. They discuss over a table, decide their problems and do not put them prison or use the Preventive Detention Act for muzzling the enemy or asking the Commissioner of Police arrest five men and put them into jail immediately. The Police mentality of this Government which they have inherited as a Police State from the British is really responsible for many of our maladies.

We have entered into a new economic construction of our country. We have got a Five Year Plan to plement. That Five Year Plan can be implemented only when there is cooperation on all sides. I advise them in all humili'y-because I was one of them and I still continue to be a real man to do service-not to seek their self-interest always, at all times. Therefore, again, I would say call a conference. Have a national Government. This country is not fit for oneparty regime, where you have inherited a name from the Father of Nation. He said, dissolve the party. But you stuck on and what happen-When you stick on, all desirable elements come and join it. And then you still call it the same party . . . (Time bell rings).

can never be. Five minutes more, Sir.

MR. DEPUTY CHAIRMAN: No. It is time

SHRI H. D. RAJAH: What is the use of my telling these? I need not have spoken. Within two minutes I will finish. Therefore, with regard to the economic structure of the society, a new orientation, a new outlook is called for. The same system cannot bring and deliver the goods to masses. If our masses are to be satisfied, there must be decentralisation. Therefore, I go back to the original idea. Dissolve this Parliament. Have five Parliaments in our country. The Prime Minister is over-burdened and he has become stale. He has no time to think. Therefore, let us relieve him. Let us have a working Presiden' in this country. Let there five Parliaments for the five regions. Economically decentralise your country. Let them discuss their problems among themselves. There is no question of fourteen languages being introduced in one place. There will be four languages at the most Parliament. They will of The system democracy will work well that way. Otherwise, you will head towards totali arianism, which will be the graveyard of your party. I do not want that there should be a vacuum in this country. I stand for a national government with all the members put together, cream of society representing Government and doing good Dissolve that Government the moment an election takes place. President rule. Then the ministerial abuses of using cars and lorries and canvassing for their party candidates will not arise. Only when you do such things there will be real demowill and parties develop inherently and there will be operation and support for a government which is really the nation's government and not a caucus.

With these few words I conclude my speech.

Mr. DEPUTY CHAIRMAN: Prof. Wadia. Just five minutes.

PROF. A. R. WADIA (Nominated): Mr. Deputy Chairman, I do not know how much I can say in five minutes, but I shall do my best. I am glad that I have been called upon to at this late hour, because I have had the privilege of listening to the Minister of Education, and that is the one Ministry about which I am competent to speak, or at least I flatter myseif so. I entirely agree with him in the policy that he has adopted in regard to public schools. When there is such a shortage of money in our country, it is not fair to subsidise the educa ion of millionaires' children. On the other hand, I do not agree with him about all the enthusiasm that he has displayed in connection with basic education. I am afraid there is a lot of difference of opinion, if not between the Central Government and the State Governments, at least I have come across educationists very many educationists who do not believe in basic education, or if they believe in it as I do, they do not believe in it as the only system, of education. By all means give it a trial. And the one reason why I feel that it is not suited to our country at the present moment is that it is experiment. costly schools require extremely well-trained teachers; and if you have not those teachers, you will make a mers of this education. Our children will be knowing much less than they do at the present moment. And in order to have good teachers, you will have to pay them much more than you doing at the present moment. Therefore, I do appeal to my good friend, Dr. Shrimali that he can encourage basic education to a certain But do not make a fetish of it. After all, he has not been able to deliver the goods-I mean not merely him, but the Ministry of Education. has not been able to deliver the goods. He has not been able to satisfy the requirements of our Constitution, and that is our prime responsibility. That has to be seen first, rather than the

[Prof. A. R. Wadia.] interests of any particular system of education.

About universities, I feel that the much Centre ought to take up a stronger attitude than they have done so far. I have always felt that it is the misfortune of India that university education is not a Central subject. If it had been a Central subject, the various questions of indiscipline, falling in standards, not have arisen. Now, why have the standards been falling? I think there reasons for it. are two or three One reason is a mania for universities. We have got far too many universities in this country. Of course, when I say far too many, it may not be far too many in proportion to our population, but certainly far too many in proportion to our needs. We produce graduates who cannot find employ-And when they get out ment. hand we blame them. It is not fair. It is no use giving them opportunities or tempting them to take up courses for which they are not really fit and which the country cannot absorb.

the number СÍ Then, there is students. I do feel that it is business of a university to restrict admissions. I am not one of those democrats who believe that every citizen has a right to university education. I do not believe that every student has got equal abilities for university education. University education is meant for people have got abilities of a certain type. I am not prepared to say that people who have got these abilities are necessarily superior to others. As a matter of fact I know that mere matriculates have done very well in life, not by resorting to universities, but by taking up courses for which they are really fit, and they have made themselves good and they have made themselves much better citizens than graduates of universities who are not qualified for it. Now in this connection we have the analogy of Ceylon. In Ceylon education is free right up to the university. I was rather sur-

prised about it and I was envious about it. But it is interesting to know that when a Government admits students free to the university, it rigidly controls the admissions to the university. It does not let anybody and everybody enter the university portals unless he is fit. It is no use wasting public money on his education, I do not think there has been discontent in Ceylon that this student was left out or that student was left out. It becomes a question of merit. If the same principle could be applied to our universities, we shall certainly get a better type of students.

I say, Sir, that there is a third reason for the degeneration of universities, and that is the unfortunate principle of elections in our university bodies. There was a when all the Vice-Chancellors in our universities were nominated. were all very respectable men, highly educated, distinguished educationists or High Court Judges. Unfortunately under our democratic enthusiasm. some years ago we introduced principle of election of the Vice-Chancellors. Now, all that has happened is that a tremendous amount of time is wasted by professors others in building up parties in universities to get themselves, the one or the other man, elected as Chancellor. Many of the University Acts in their wisdom have provided that the Senate shall recommend three names. Now, everybody knows what is happening. Three names are put up on the distinct understanding that two will withdraw. Those two are only dummy candidates. It means that you have got now the principle not of real election but of nomination, and that nomination is done by clique of politicians. They may professors, but they are politicians fundamentally and they are not responsible body like the Ministry of Education of Government. I this sort of degeneration has crept into many of our universities, and antagonisms of the professors have affected our students, and the students become partisans of professor 'X'

or professor 'Y'. Any one of the professors gets elected as Vice-Chancellor. He does not carry the same respect as the old nominated Vice-Chancellor did in our ancient days.

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Sir, there is just one point I would like to refer to in connection the Ministry of Community Development. We again and again say that India is a land of villages and that Community Development has brought into existence for the betterment of the villages. I believe that is the very finest thing that has been done in free India. Unfortunately there is a lot of ignorance about Community Development work in our country, perhaps even in this House. They usually ask what has been done When that question raised, the answer expected is so many schools have been started, so many wells have been dug, many roads have been constructed, and so on. These are physical targets. They are not going to solve the problems of India by themselves. What is really wanted is a change in the attitude of the people themselves. That is the main work of the Community Development Project. Now, nobody can quarrel with this aim. A real sense of self-respect has to developed among our villagers, spirit of self-reliance, that spirit which existed in the ancient days before the advent of the British, which made our villages, the source Indian wealth, which made our villages a source of pride to us. All that has gone during the last two hundred years, and something has to be done to revive that spirit, and that only be done when you encourage the people to look for better things, to ask for better things. It does not matter if they get one well less or one school less so long as the spirit is there. Now I do know the defects in working of the Community Development administration. I may be pardoned, Sir, because I speak with certain amount of knowledge. afraid we do not have the right type of officers to carry out the Development programme. We have got the Block Development Officers. are mostly recruited from revenue or administrative side. They have been coached up in the old methods of "having bureaucratic things done". They have not the right approach to the people. They are not the people who got the necessary missionary spirit to inspire the life of the people, and that is why many things are going bad. Recently I had an opportunity of reading a fairly long diary over two hundred foolscap pages written by a village level worker was real education to me. I am afraid I have learnt more from it than I have from many of the pamphlets published by the Ministry of Information Broadcasting. There he points out the real defects, why the Community Development project has not succeeded as it ought to. You have got redtapism. You make these villagers ask for something, but that something should be coming to them in time. If it does not, it is no good. If they want seeds, they must come in, time before the monsoon sets in, not after the monsoon sets in. There is a very expressive Latin proverb: Bis dat, qui cito dat (He gives twice, who gives quickly). Because of our red-tapism things come very late and the villagers cannot make use of them. It is wasted labour. Sometimes more is sent than is really needed. There is no proper arrangement for storing these things, and then they have to be sent back. It is a wastage of money. there is another evil which has been brought to my notice, and that is that officers who want to please their take the liberty of higher officers multiplying figures by adding zeros. That gives a misleading picture of the whole thing. It misleads the Minister, it misleads his officers, it does nobody any good except that a lot of money has been wasted.

May I just make one more remark about the so-called doctrine of lapse— I mean that is an inheritance of our British financial policy—that all the [Prof. A. R. Wadia.] money should be spent by the end of the year, the 31st of March? If it is not spent, it lapses. What is the consequence? A tremendous amount of public money is wasted in the month of March. People begin ordering things and getting things which they really do not require, because they have not thought of them for eleven months in the year, and in a hurry, to show that they have spent the money, they order things and get things . . .

Shri H. D. RAJAH: . . . or allow it to be swallowed . . .

PROF. A. R. WADIA: I will not make myself responsible for statement. I think a little wise policy is needed in this connection. A little assurance should be given to all the departments concerned that if are unable to spend the grants by the 31st of March and if they could show sufficient reason why they were able to spend, that money would not lapse but could be utilised in the following year. Grants to institutions should be well spent. I find many of institutions including receiving grant at the end of year. Why not do it on a quarterly basis or a half-yearly basis?

Sir, just one more point about the Ministry of Health. Again, because of shortage of foreign exchange many imports have been stopped. Imports of what. Sir? If imports of things which are available in are stopped, I can understand that, I appreciate that. But if importation of important drugs which are very vital for the health of the people is stopped, I thing it is calamity, Sir. No amount of shortage of foreign exchange can condone that sort of cruelty, because it is a cruelty to the people who suffer and cannot get the remedy for the ills they suffer from.

Sir, I thank you for the indulgence you have shown me by giving me a few more minutes.

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI Lakshmi Menon): Mr.Chairman, I had waited all this time in the hope that Mr. Rajah will say something new about the External Affairs Ministry and that I will have to answer him, but unfortunately I find that he is still haunted by spectre, the spectre of the Commonwealth, and he produced some instances which were highly irrelevant and he had also produced arguments which he had himself answer- ' ed. Therefore, Sir, I feel sorry that I waited all this time and I had to waste a little more time of the House. Last Thursday, it was referred to by the hon. Member from Assam about the instances in the Cachar-Sylhet He more or less accused the Government of not realising its responsibility regarding the protection of the border. I was rather hurt, because in the morning I had tried to explain to him the situation there and the special efforts made by the Government to give protection to the people living in the border areas. All the same, Sir, he accused the Government of being indifferent to those areas and also asked us what we have done during the last eleven years to bring relief to the people living in the border area. I want to refute the suggestion implied in the allegation that the Government of India have been indifferent as far as this problem is concerned.

Sir, the main problem in area-it has been pointed out again and again in answer to questions and also in the interventions House by the Prime Minister myself—has been the difficulty coming to an agreement regarding the riverine border, namely, the 13 miles of the river Surma. For long, the whole river has been regarded as our boundary. It was only in 1950 when our settlement officers wanted to cross the river in order to make, the necessary settlement regarding the border that the Pakistan Government objected to it saying that the

entire river was not the boundary; but only the mid-stream as in the case of other rivers. Since then, there has been a number of exchanges of letters and you will be surprised to know, Sir, that the last letter which was written to them on the 3rd March, 1956 has not been replied to yet. This is the kind of Government with whom we have to negotiate and come to an understanding.

SHRI H. D. RAJAH: Both are British subjects; somebody else has to answer that.

SHRIMATI LAKSHMI MENON: Sir, it is because Mr. Rajah still feels that he is a British subject, that he tries to say this. We are not British subjects.

SHRI H. D. RAJAH: Tell me that.

SHRIMATI LAKSHMI MENON: I can give you hundreds of instances to prove that we are not British subjects. I would like him to read out the Constitution to know whether we are British subjects or not. If he prefers to be a British subject, nobody can prevent him.

SHRI H. D. RAJAH: That is how the Home Office in Britain takes it. I can . . .

## (Interruptions.)

MR. DEPUTY CHAIRMAN: Order, order.

SHRI H. D. RAJAH: I am entitled to a categorical answer from the Government. When this statement is made by the Home Office of Britain . . .

## (Interruptions.)

SHRIMATI LAKSHMI MENON: It is rather surprising that the hon. Member who has already written to the Prime Minister and has received a reply from him, should bring it up again and again.

SHRI H. D. RAJAH: That is not categorical and does not refer to the Commonwealth.

SHRIMATI LAKSHMI MENON: Sir, there has been an exchange of notes,

as I have said. The last note from us to the Pakistan Government on the 3rd March 1956 has yet to be replied to. It is with such a Government that we have to negotiate and the Hon. House knows how difficult it is not only with regard to this, but with regard to many other outstanding issues between India and Pakistan, and to accuse the Government of India in this matter is really ununderstandable.

Sir, it is true that, wherever there are char lands on the border and the Pakistani nationals cultivate that area supported by local authorities and the police, we have always protested against it. Not only that, whenever there was firing, we have taken every precautionary measure to see that our nationals are not hurt and if they are hurt, relief measures have been undertaken at once to relieve suffering. It was pointed out that nearly for a whole month, there had been intermittent firing on the border and the rate of casualties should convince any Member in the House that our border authorities were not remaining quiet; they were not watching these as silent spectators, but they actually fired in self-defence and to protect our nationals.

Then, I would also like to point out that the border incidents should not be considered in isolation. The non-co-operative attitude of the Pakistan Government should be taken note of, not only in the case of border incidents, but in all matters relating to our relationship with that Government and unless this attitude changes, I do not think anything more can be done.

Sir, we were told that Indian nationals were riddled with bullets, that their entire economy had been affected and that families had to leave the border land and that we had asked them to leave the border areas. All this is not quite correct. Sir, Members base their opinion on newspaper reports and as we all know, newspaper reports are not always totally correct. Sometimes, they exaggerate; some-

[Shrimati Lakshmi Menon.] times, they bring in material which is absolutely irrelevant and also incorrect. If we look into the problem, we will find that there were moments-I should say days-when things were very bad. But there has never been a complete exodus. I believe, if a few families had gone away for some time, they had also come back as soon as they felt order had been restored. Sir, I also want to point out, as it has been pointed out earlier in this House when I was answering questions—that a representative of our Government and a representative from the Pakistan Government have gone to affected areas and they are negotiating for a settlement-not only the settlement of the Surma River problem, but other border disputes as well in Patharia and other places. Hence, to say that we have been indifferent is to misconstrue the whole problem.

Then, the hon. Member mentioned about our failure to demarcate boundaries. On that point also, many times questions were asked and answered in this House. The difficulty of demarcating the border land between two sovereign nations, two sovereign peoples, whose governments do not see eye to eye with regard to many things is obvious. Moreover, Sir, the demarcation of the border land is not a very easy thing. Ιt has pointed out that every yard of territory has to be measured and agreed upon and if the Pakistan Government says that a bit of land belongs to Pakistan and not to India, then you will find that all the demarcation operations will have to be suspended some agreement is Moreover, demarcation can be undertaken only during certain seasons of the year. You cannot demarcate the land all through the year. Even so, we have succeeded in demarcating two hundred out of the 609 miles of the boundary between  $\mathbf{A}$ ssam East Pakistan.

What I want to convince the House about is that the pace of demarcation is beyond our control. All that we can do is to negotiate and try to persuade Pakistan to abide by the Radcliffe Award and see that these things are done properly.

Another point raised by the hon. Member yesterday was about the infiltration of Naga people in those areas-in the North Cachar and Mikir Hills Districts. It was also pointed out how this area is under three different administrations-the Assam administration, the NEFA and Home Affairs Ministry. He accused the Government of India of lack of co-ordination between these three agencies which are responsible for the administra-It is utterly incorrect to say that because these administrations are under different agencies, they have worked in isolation. Whenever there is an event of importance or whenever a situation arises in which more than one agency is concerned, there is always consultation, but consultation takes time. It is not like Member asking a question because he finds in the morning newspaper report about something that happened there. The Government cannot go merely by newspaper reports. It tries to follow the reports and invariably, we find that the newspaper reports are either exaggerated or totally incorrect. All this takes time. The co-ordinating work of the various agencies who are in charge of these three territories goes on.

Now, a question was also asked as to what steps are taken by the Assam Government in order to bring relief to the people in these disturbed areas or to ensure to them all security and protection. I would like to point out there is the Assam Disturbed Areas Act. Since the infiltration began, there has been looting and dacoity in the Mikir and North Cachar Hills Districts and parts of these have been declared disturbed areas. the declaration of a particular area as a disturbed area gives the Armed

Police and the Assam Rifles certain extraordinary powers which they do

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not exercise normally. The hon. Member said that we should 4 P.M. take drastic action and deal with them without compassion. I think it is rather hard task for the Government to be instructed to deal with them without compassion. But we really do take adequate measures to that the situation does not affect our people adversely. Measures, Sir, are also under consideration to strengthen our police force in that area. These are the normal procedures followed by our Government in order to strengthen the protection of our border areas. I wish, Sir, the hon. Member were here to listen to this defence because he really tried create the impression in the House that the Government was ineffective in affording protection to the border areas, and what was more, the Government was also indifferent to the needs of the people in the border areas. Thank you, Sir.

THE MINISTER **ECONOMIC** OF (SHRI B. GOPALA REDDI): AFFAIRS Mr. Deputy Chairman, as many as 40 - Members including eight Ministers have participated in this debate. Eight Ministers were forced to intervene in the debate. That means every word that is spoken here is taken rather seriously, and therefore they like to come and explain the correct position with regard to the remarks made here. Therefore, Sir, I think that Appropriation Bill has been thoroughly discussed and every point has been noted by the Secretarial staff and also by the Ministers, and whenever there was any need for intervention, they explained readily came and the position to the satisfaction the House. But I am doubtful, whether the Members opposite have been convinced by what has been What has stated. been stated is not new, and what had stated on the other side was also not new to Government. In a way, we have a public discussion for the benefit of each other and also for the benefit of the general public, and that is how our democracy grows.

Sir, this is the last lap of the Budget. Today is the finale of Budget discussion, and it has to receive the assent of the President today. Otherwise, from tomorrow nothing can be spent and nothing can be issued from the treasuries of the Therefore, Sir, Government. said, it is the last lap of the Budget discussion which began on the 28th of February. But 28th of February is the result of the various efforts made by the Finance Ministry in consultation with various administrative departments. Even in the States, Sir, the Budget preparation commences from the 1st of October or so, and it must be so in the Government of India also. What has begun on the 1st of October comes to be presented to Parliament by the end of February, and it takes full two months for Parliament to give its final seal of approval to the Appropriation Bill. Therefore, Sir, we can understand that what has commenced on the 1st of October gets the final approval of Parliament by the end of April. So, full seven months are spent in the preparation of the Budget and only five months are left perhaps for the Budget work. Sir, hon. Members can see how the Budget Section of the Finance Ministry works for full seven months. I am pointing this because my hon, friend, Shri Govinda Reddy, began his comments on Appropriation Bill by saying that there is a good deal of loose budgeting and more care should be taken to see that the Budget estimates are correct and they should conform to actuals, and they go off the mark very violently, and therefore a sense of truthfulness must be instilled in the minds of the officers. I am trying to explain, Sir, that the Finance Department consults the administradepartments in October tive November; they send their estimates; they have just a rough idea of what is likely to be spent, say, towards the close of the year. And then on the receipt side also they just have a rough idea-on the basis of

[Shri B. Gopala Reddi.] the average of the previous yearsof how much it is likely to be on the revenue side and how much administrative departments are likely to spend in the coming four or five months. So that is the difficulty, Sir. And especially when we are now undertaking these big and huge projects and when we are now undertaking very many taxation measure, it is rather difficult to estimate correctly as to what is likely to be our revenue. say, from the wealth tax or from the estate duty or from any other item which comes before us sometimes in the middle of the year or from the 13th of December or sometimes from the 17th of November. Sometimes. to estimate correctly what is likely to be our revenue is rather difficult. And on the expenditure side also it is rather difficult for the administrative departments or for the Finance Ministry to estimate what is likely to be their expenditure at the close of the year or how much money is likely to be drawn from the treasuries. All these things are rather difficult work out, especially when we living in this dynamic age when big and huge things are being undertaken by the Central Government. fore, Sir, I would request my hon. friend, Mr. Govinda Reddy, to pardon

SHRI M. GOVINDA REDDY (Mysore): There is no question of pardoning. I myself said that accurate estimates cannot be made, but as far as possible, reasonably accurate estimates should be made.

us if some of our estimates go away

from the actuals . .

SHRI B. GOPALA REDDI: Sir, we are trying our best to do so. After all, no department would like to be away from their estimates. would like to envisage the future or at least the coming three or four months and they would certainly try to estimate as accurately as they can. But the whole thing is so difficult. I can say that even for Mr. Govinda Reddy it will be rather difficult to budget for his own family affairs for a year or so. Let him try to find out for 1958-59 what is likely to be his income and what is likely to be his expenditure on medical bills, travelling bills and things like that.

Shri M. GOVINDA REDDY: Somebody can do it.

SHRI B. GOPALA REDDI: No. no. Not even your wife can do it. It is so difficult to anticipate all these things. That is the main point.

SHRI AKBAR ALI KHAN: He is a bachelor.

SHRI B. GOPALA REDDI: Oh! I am sorry, Sir. But my point is that even for an individual it is rather difficult to budget as to what is likely to be his income in the coming year and what are likely to be his expenses in the coming year, and more especially, budgeting correctly for the Central Government in this complex system, will be so very difficult.

SHRI V. PRASAD RAO: With coordination, Sir, family budgeting can be done.

SHRI B. GOPALA REDDI: Therefore, Sir, we are trying to be accurate as possible. But when these huge things are being undertaken in our country, it is rather difficult to do so.

Then again, Sir, somebody remarked: Why this huge amount on charged expenditure? Sir, anybody's mouth will water when he sees this figure of Rs. 7,124 crores. Somebody looking casually at the Appropriation might feel that this amount is likely ' to be spent or this expenditure likely to be incurred in the next year. Well, Sir, I wish it were so. I suppose the day is not far off when we can claim that our revenue expenditure and capital expenditure comes to Rs. 7,124 crores. In fact, I want that day to come perhaps in the next 20 years or so. When our industries develop and when our mining, agricultural and power and irrigation projects come to fruition, certainly we can claim Rs. 7,124 crores.

today it is not so. The bulk of it is a charged item. Rs. 5,649 crores odd is a charged item which is mainly on the treasury bills. Sir, for our purposes we have taken it roughly to be about Rs. 1,216 crores for the treasury bills that are lying with the Reserve Bank today. And the life of the treasury bills is roughly about three months or 91 days, and every treasury bill, as soon as it is paid off, is to be renewed, and every time it is renewed, we say that we have paid Rs. 1,216 crores. So it repeats four times, and this item alone comes to Rs. 4,800 crores odd. The rest of it of course is interest and other things that we pay and therefore the charged item in the Appropriation Bill comes this astronomical figure Rs. 5,649 crores. It is not as though we are spending the whole thing. Whenever we pay the treasury bills, it is taken into account and it repeats itself four times in the year-Rs. 1,216 crores into four times, it comes to 4,800 odd crores. Rs. Therefore nobody need feel that so much money is being spent on the charged item or on paying interest etc. The budget discussion is viewed from so many angles. As I said in the beginning, 8 Ministers have intervened. I don't think any major item of expenditure has been left out. From Defence expenditure to Commonwealth Relations, Tribal Welfare, Surma Valley and food situation, I don't think any subject has been left out while the Appropriation Bill is on the tapis of this House and each looks at it from his own angle. I cannot compel Mr. Prasad Rao to look at it from my angle nor can he compel us to look at it from his angle. After all let us accept that there are differences of opinion and on the differences of opinion these political parties function in the country. We try to convince each other. We try to convert the public also to our view and thus political parties function in a democratic system. Each looks at things according to his own view-point, according to his own inclination, according to his own aptitude but I want to say that that is not the whole truth. It may be part of the truth, it

may be partial truth but that is not the whole truth, each looking at the sun through a spectroscope, trying to examine the beam of the sun according to his own liking-perhaps he is doing some research work on ultraviolet rays and he will be looking only through that spectrum but the Government charged with the responsibility of the affairs of the country has to take the whole concept of the sun. not merely examine a particular colour in the solar beam, and we are advised not only by Members of Parliament but by experts also in the Secretariat and other places and therefore Government takes generally a via media and that is the policy of the Government for the present. There is no finality about it. It is always liable to change. It is always a flexible thing as it were.

SHRI V. PRASAD RAO: The Secretariat may not always give you a correct angle . . .

SHRI M. GOVINDA REDDY: According to you.

Shri B. GOPALA REDDI: Therefore what is correct and what is incorrect also are relative terms. What is correct to you may not be correct to me. Therefore comes in the rub.

SHRI M. GOVINDA REDDY: There is nothing correct according to them.

SHRI B. GOPALA REDDI: Anyway, anybody looking from the visitors' gallery, as he listened to all speeches of the hon. Members must have felt that there is something wrong perhaps with the Government because what has not been done by the Government or what has been done imperfectly or what has been done with mistakes and things like that alone are being mentioned here. The Government is not given credit for anything that has been done. Rs. 300 crores have been spent on the displaced persons. Not a word of compliment comes from my friend from Bengal but what has not been done or what, according to him, is

「Shri B. Gopala Reddi.] not spent fruitfully or usefully alone is mentioned in this House. Therefore any casual visitor going through the reports of the columns of the newspapers or hearing the discussions from the gallery will feel as though the Government is accused of so many charges and the Government has defence at all but that is not There are things which have correct. been done by Government, perhaps which received the full approval of the House. It may be that here and there there may be some mistakes, here and there there may be some wastage of expenditure and here and there something has not been done which the people have been clamouring for and therein comes all criticisms or the vehemence in this House. Therefore I want hon, Members also occasionally, at least, to accept what has been done correctly and for the strength and vitality of the country. We don't hear anything said in favour of the Government.

SHRI AKBAR ALI KHAN: They exist by playing to the gallery.

SHRI B. GOPALA REDDI: Therefore I plead that things are being done. What has not been done to the satisfaction of the hon. Members alone is being mentioned here and that is not the whole truth.

Sir, I wanted to speak something about the displaced persons myself but after listening to the very eloquent, speech of my colleague Minister in charge of Rehabilitation. I have nothing to supplement his remarks. He spoke with great pathos in his heart because after all we have taken this responsibility of rehabilitating these unfortunate people. We have been spending crores. A huge machinery has been set in motion for the last 10 years and ultimately the entire Ministry and the Minister himself and the West Bengal Government are being charged with negligence, indifference etc. After hearing Khanna, who spoke with anguish in his heart, being a displaced person himself, I will not say anything more on that point.

Sir, the civil expenditure generally comes into a good deal of notice, adverse notice, in speaking on Budget or on the Appropriation Bill. Hon Rajkumari Amrit Kaurji also spoken vehemently on this subject. She compared the figures of 1950-51 on Civil Administration with the figures of 1958-59. She said that while in 1950-51, Rs. 49 crores were spent on Civil Administration, Rs. 200 crores are being spent in 1958-59. Anybody that hears that remark will naturally feel that the Government has been indulging in extravagance or in wasteful expenditure. The answer simple. In 1950-51, Rs. 22 is quite crores were on administration proper (general administration, audit, administration of justice jails and convict settlement, police, ports and pilotage, lighthouses and lightships, tribal areas and external affairs.) The balance of Rs. 27 crores were on nation building, development social services including Scientific Departments. Education, Medical. Public Health, Agriculture and allied services, Industries, Broadcasting etc. That was the position in 1950-51, Rs. 22 crores on Administration proper and Rs. 27 crores on these nationbuilding activities. The comparable figures for 1958-59 are Rs. 51 crores on administration and Rs. 149 crores on nation building, development and services. Expenditure social administration proper is now 6 per cent. of the total expenditure met from revenue and the proportion in 1950-51 was also the same. Expenditure on Civil Administration has no doubt increased from 14 per cent, of the total expenditure met from revenue in 1950-51 to 25 per cent. in 1958-59, but the increase is entirely on nation-building, development and social services. The conclusion drawn by the hon, lady Member that after meeting 35 per cent. on Defence and 25 per cent, on Civil Administration, not much is left for social services is thus not correct. As against Rs. 27

crores on social services, this year a sum of Rs. 149 crores is earmarked for nation-building activities. Therefore, it is not true to say that the social services like education and health are being neglected, or any other department of Government. They are all being looked after as much as is provided for in the Plan expenditure.

Another usual criticism that comes in freely is that there is no control over expenditure, that you are allowing the departments to flourish thrive with innumerable officers and that the financial control over these administrative departments becoming weakened. Sir, the Finance Department and the Government a whole, are fully aware of the growth in expenditure. We are also aware that a large number of officers are being entertained year after year, also the departments whenever there is new work ask for extra staff. Sir, it may be due to the criticism by hon. Members of this House and the other House, or it may be that the Government have themselves felt the need for it, but they are now taking great care in seeing that the departments do not ask for extra staff and that wherever there is scope curtail their expenditure, of course, without creating an unemployment problem. Once there is wholesale retrenchment, again this House will ask us, "Why are you disbanding all these people who have been working in the Secretariat and other offices for so many years?" So the Government has to take care and see that there is no wholesale retrenchment, is no wasteful there expenditure incurred by the various departments. Various steps have been taken by the Government. There are now internal economy committees functioning every department. Ιt is the responsibility of the Secretary and the Minister in charge to see through these internal economy committees that no unnecessary expenditure incurred, to see whether anything could be deferred or dropped for some time. And Government

issued instructions to defer building activities wherever it was possible and the result of that drive is that a sum of Rs. 25 crores which had been budgeted and proposed to be spent, that expenditure was incurred and that is a saving for the Perhaps when we are affluent circumstances, we can take building work. We details also of how things have been deferred  $\mathbf{or}$ postponed and savings have been effected due to the work of the various committees that are functioning today. There are the internal economy committees. Director of Organisation is also the and Methods. Whenever a department asks for extra staff this Director comes in and looks into it to whether there is real need for it, and in many cases he has found that there was not only no need for extra staff; but even the existing staff was a little superfluous and extravagant, and some retrenchment was effected. There is also the Central Economy Board functioning with the Finance Secretary as the Chairman and Home Secretary and other Secretaries also participating, and this Economy Board is also there looking into these matters. As I have a sum of Rs. 25 crores has been sav-On projects wholly or partly postponed or abandoned there was a saving of Rs. 22:45 crores. On posts abolished, kept in abeyance or kept unfilled there was a saving of Rs. 1.18 crores and due to reduced expenditure on purchase of stores equipment, contingencies, etc. there was a saving of Rs. 1.78 crores, making a total of Rs. 25:41 crores. This saving has been effected due to the vigilance of these various committees. As I said on a previous occasion, we are also anxious to see that we do not waste public money on any projects, that they are executed more economically more efficiently so that whatever is saved could be used on another project, thus giving an amenity to people who are asking for it. Therefore, we are fully alive to this matter. But as I have said, govern-

[Shri B. Gopala Reddi.] mental machinery is a very complex machinery and more so the Central Government, functioning from Cape Comorin to Srinagar or even beyond, in Ladakh and other places, and we have government servants working all over, in all these places. We cannot have such a vigilant eye as one could expect, because the whole thing is so complex and there are several lakhs of officers functioning and have a check on all of them becomes rather impossible. Even so, we have impressed upon the Heads of Departments that they must have a very watchful eye on the activities of their officers to see that they do not incur any unnecessary expenditure and that projects which could be deferred and which are not in the Plan are cut down to the bone.

In spite of all this, necessarily when we are undertaking an expenditure of Rs. 1000 crores this year on Plan expenditure, apart from non-Plan and other expenditures which are not included in the Plan, and apart from our revenue expenditure which coming to nearly Rs. 700 crores or so-it may be less-when we incurring this Rs. 1,000 crore expenditure this year for projects included in the Plan, we will have to set up an enormous machinery to incur this expenditure. Sometimes due to our over-carefulness, we are unable to spend whatever is provided in Budget and there are shortfalls. And again, I know many hon. Members come to blame the Government and they ask: "How is it that you asked for the sanction of Parliament you got that sanction and yet you are spend the amount sancunable to tioned? Does it not show the inefficiency of the Government, that what been provided has not been spent?" On the other hand, if we over-spend, then the Estimates Committee and the other Committees also will sit in judgment and say, "You have incurred this expenditure when there is no provision in the Budget."

Therefore, it is a sort of tight rope walking and it is rather difficult for the people who have to walk on this tight rope. They have to confine themselves to the Budget limit and they have also to see that there are no short-falls. I may say that every care is being taken to see that the money is spent fruitfully and usefully.

My hon, friend Shri Deokinandan Narayan has posed a question. After the working out of the First Five Year Plan, after two years of Second Five Year Plan, after spending so many hundreds of crores of rupees, has our poverty gone down? He has put the question to himself and to the Government, whether the poverty of the country has gone down as a result of our spending so much money. We have spent nearly Rs. 2,000 crores in the First Plan. We have spent roughly about Rs. 1,500 crores in the first two years of the Second Plan and we are going to spend another Rs. 1,000 crores in the third year of this Plan. And yet he feels that he is not able to see any change in the rural India, the unemployed people are still unemployed, the lot of the Scheduled Tribes and the Scheduled Castes is as bad as ever and there is a sort of a status quo with regard to the rural people in our country. . That does not mean that the Government has not been functioning, either the Government or the Union Government. They have been spending and there is no denying the fact that so much money has been spent. In some cases projects have been completed, some of them are half done or threefourths done, and sometimes foundations only are being laid. But there is the activity. But in spite of all this activity, in spite of spending all these colossal amounts, he does not see any change. Sir, that only shows how deep is our disease of poverty. Even Rs. 3,000 crores or Rs. 4,000 crores will not make much difference. It only shows that we have to spend at least Rs. 40,000 or Rs. 50,000 crores before we can see anything tangible,

anything visible, anything which could be presentable to the people of The disease is so deep. It is not as if this poverty has overtaken us after independence or that it came during the British days. It is heritage of centuries. This poverty has been handed down from generation to generation, from father son and then to the grandson and then to the great-grandson and so on. It has been the neglect of centuries, as it were.

Therefore, we are trying to repair what has not been repaired all these years; what our forefathers could not do, what the previous administration could not do, could not contemplate to do, is being thought of. We are trying to launch these five year Plans. It is true to some extent that so far no change has been visible and may be even at the end of the second Plan no tangible improvement may Therefore it is imperative be seen. that we have to take all these Five Year plans, the third, the fourth and the fifth, ultimately spending roughly about Rs. 40,000 crores to Rs. 50,000 crores before we can see something real, something tangible, something perceptible. Our poverty is so deep and therefore mere tinkering with Rs. 2,000 crores or a thousand crores of rupees does not make any difference and we will have to think of a time when we can say that during the last five Year Plans we had spent Rs. 40,000 crores or Rs. 50,000 crores, these are the benefits accruing from what we had spent and so on. Therefore, Sir, it is too early to ask this question. In the Bhakra-Nangal project we have spent a hundred or a hundred and twenty crores of rupees, benefit has yet accrued, but no because it is still being completed, and before it is completed, even though we have spent a hundred or a hundred and twenty crores, we cannot say whether it has given us any benefit Likewise, there are power projects. The initial capital outlay must be incurred and we will have to wait for some five or

years before we can see the first fruits of labour in irrigation projects. In the Nagarjunasagar project, instances, perhaps we will have to wait for another seven, eight or ten years before the first acre could be irrigated by the waters of Krishna. Therefore, Sir, it is no use being in a hurry in these matters. patience would certainly give us dividends. Whether the country making progress or not is the question to be asked and nobody can deny that slowly and steadily we are gaining momentum and we are trying to improve matters. I know that in the first year there was perhaps a shortfa'll which was made good the second year. Even the shortfalls of the second year have been made good in subsequent years. In Andhra Pradesh, in the first Five Year Plan, for the first three years not much was spent at all, but after the Andhra Province was formed, in the fourth and the fifth year, there was no shortfall whatsoever. Whatever was provided for in the first Five Year Plan was spent and the momentum went on increasing year by year. We are gaining experience and our officers also are gaining experience and are evolving new techniques. Some of our engineers and technicians evolving new techniques and therefore there will not be much of a shortfall. Our engineers are able to spend much more on our projects but we are unable to provide the money. Therefore it is, Sir, that some of our works have retarded to some extent.

Shri Channa Reddy from Telangana complained that some minor irrigation schemes provided for in the Plan have not been taken up. Minor irrigation projects will certainly receive very high priority and if the projects are included in the Plan, they will certainly be sanctioned, if not this year at least in the next year, so that by the end of the five year period there will not be any shortfall in regard to minor irrigation.

Dr. Raj Bahadur Gour mentioned many things right from Himachal

[Shri B. Gopala Reddi.] Pradesh to Bhilai and Rourkela, the Iranian oil contracts and things like that. Sir, we have examined carefully. The terms we have given to the oil companies are to advantage. Perhaps they are more advantageous to us than the agreements entered into by the Iranian Government with the oil companies. We have got all the texts. Mr. Prasad Rao need not have a smile on his lips on this because we have got the texts of the contracts entered into by the Iranian Government and by Saudi Arabian Government. If there is a little comparison of the contract entered into by us with the contracts entered into by the Iranian Government and the Saudi Arabian Government, anybody will be convinced that our terms are certainly more advant-Therefore, let us not get ageous. away with the idea that the Saudi Arabian Government is getting twothirds of the oil profits and other Government is getting 55 per cent. whereas the Government of India is getting only one-third. There are regard conditions with other income-tax, super-tax and all those things. If we examine them, certainly our contract is much advantageous to us. Therefore, Sir, -when hon. Members come and offer us their comments, they must be possessed with full information. may get the information by putting questions, the Short Notice Question, Starred Question, Unstarred Question, and all the information that is available with us will be given to them. Later on, if they can come with any comments, certainly they will be more relevant for our discussion here but if they come and offer adverse comments on improper data, it will be rather difficult for Government to be answering all such issues. If Mr. Prasad Rao or Dr. Raj Bahadur Gour comes to me, I am prepared to show the actual terms of the contract. When the matter was raised here, I got the matter examined and I am convinced that our terms are certainly advantageous to us.

SHRI V. PRASAD RAO: We cannot do anything about the price fixation.

Shri B. GOPALA REDDI: Sir, the year 1958-59 must be a very important year. In spite of our difficulties here, we are going ahead with our Plan and I hope, Sir, that all the money that is being sanctioned by the Parliament now will be spent usefully and fruitfully for the projects for which they were meant. I do not want any wastage to occur and I want this money to go to alleviate the distress and suffering of the people and give them the desired results.

One thing more, Sir. I piloted the Appropriation Bill of the Andhra Pradesh Government on the last day of last month. Just on the 31st of March, I was speaking in the Andhra Pradesh Assembly with regard to the Appropriation Bill of the Andhra Pradesh Government and today in the last lap of the Budget discussion here. on the last day of the month again, I am replying to the debate on the Appropriation Bill. I have done two Appropriation Bills this year, one of the State Government and the other of the Union Government and I think it is my good fortune. I am new here and I do hope that whatever money is being sanctioned will be spent fruitfully for the projects and that many of the complaints of the hon. Members will not be there at the end of the year. The Finance Minister, Shri Morarjibhai, is on old and administrator, well respected in Party, and I am sure, Sir, he will be the watchdog of the finances of this Government and, known as he is for integrity, for his strength of character, etc., will, with his assistants in the Secretariat, I hope, be able to give a good account of the affairs of this Ministry when we look back at the end of the year 1958-59.

I move, Sir, that the Appropriation Bill be taken into consideration.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1958-59, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. GOPALA REDDI: Sir, I move:

"That the Bill be returned."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

## REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): Mr. Deputy Chairman, I move:

"That the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1956-57 be taken into consideration."

Sir, this House had the privilege of discussing the 1955-56 Report last year whereas the other House had the privilege of discussing both the Reports at the same time in the last session. I am sorry that the Report did not come up earlier before this

House for discussion-I mean this 1956-57 Report. However, it is there today and it comes soon after the Appropriation Bill which also would enable us in this mighty task that the country has undertaken for the amelioration and welfare of the scheduled castes, scheduled tribes and ex-criminal tribes. As the House is aware, the Government of India is spending a huge amount on this subject and means to do well by them, but somehow there is criticism in this House and outside. We are alive to the fact that the tempo in all places in the country sometimes lags because of various factors. I should remind the House that this particular problem that we are facing today is a problem that has been with the country for centuries past. Just as the hon. Shri Gopala Reddi just now said, poverty goes on in the country from sire to son; more so orthodoxy and more so fanaticism in the religious sphere and, therefore, this remains a socio-economic problem despite all our efforts. Sir, I would like to remind the House that there are many elements that go to make this scheme to be successfully implemented. It is not that just the Rs. 39 crores that we invested in the first Five Year Plan or the Rs. 91 crores that we are going to invest in the second Plan period-this money alone-is going to make us realise our goal or our objective. We have set aside Rs. 91 crores in the second Plan for this purpose. Nevertheless, as I said, there are many elements that will count if we want to achieve results. The first thing is money and money is forthcoming. Secondly, we need men and women. Men and women are there also, but along with the numbers that we count we must also count on their missionary zeal. This is not a problem that can solved just by counting the number of heads or counting the number of rupees in our pockets. This is a subject, as I have said, that has been there for long. Just as poverty grinds you down the centuries, orthodoxy grinds you more and more and, therefore, we need the right type of people and we ourselves have to do a little heart